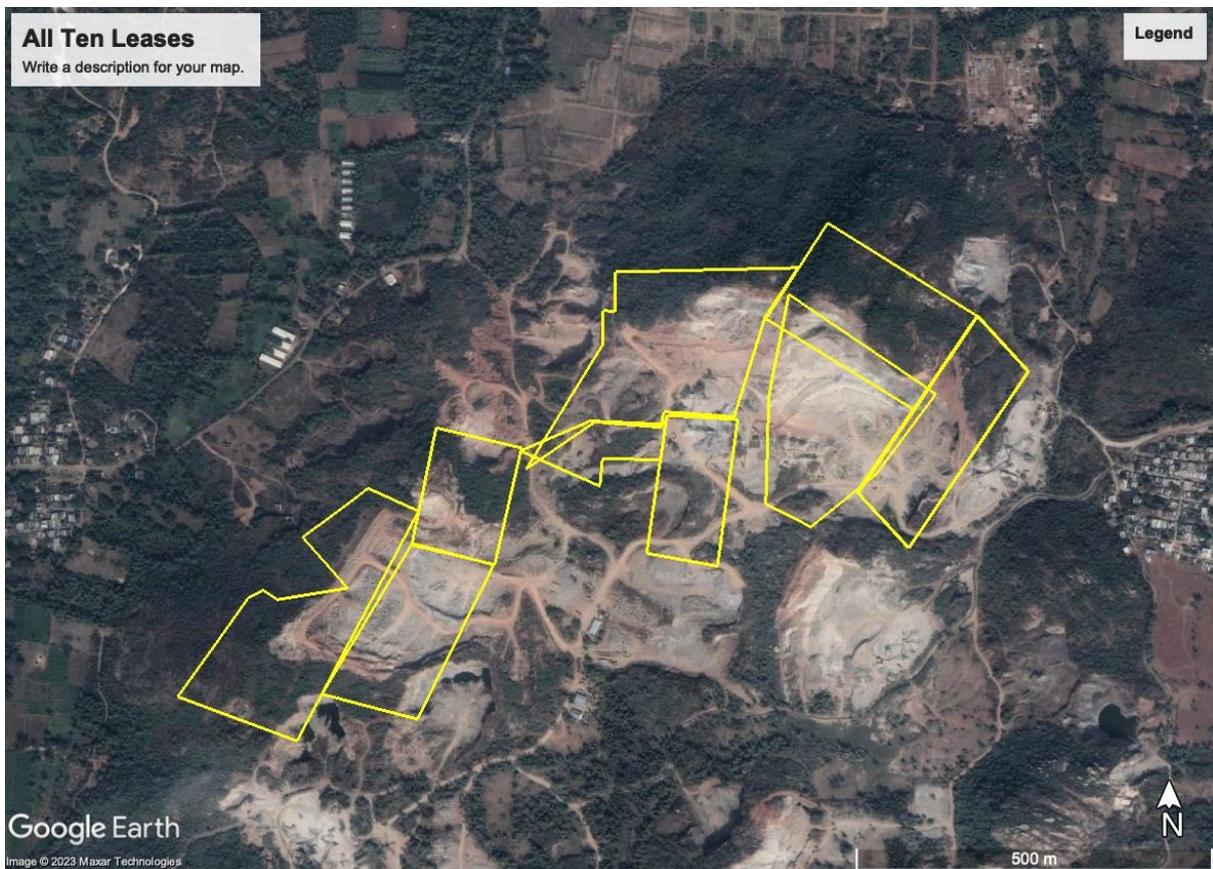


**INSPECTION REPORT OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE, SUB OFFICE AT VIJAYAWADA AS PER THE COMPLIANCE OF HON'BLE NGT ORDER DATED 11.08.2023 IN ORIGINAL APPLICATION NO. 40 OF 2022 (SZ) IN THE MATTER OF P. ESWARA RAO VS UNION OF INDIA AGAISNT QUARRYING OPERATIONS OF M/S MADHAVA PROJECTS AND M/S NAVAYUGA ENGINEERING CO. LTD LOCATED AT SY.NO.211 OF VOODERU VILLAGE, ANAKAPALLI MANDAL, ANAKAPALLI DISTRICT.**



**SUBMITTED TO**

**HON'BLE NATIONAL GREEN TRIBUNAL**

**SOUTH ZONE, CHENNAI**

**NOVEMBER, 2023**

**Report of The Ministry of Environment, Forest and Climate Change,  
Sub Office At Vijayawada**

**In**

**Original Application No. 40 of 2022 (SZ)**

**Index**

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Date: 23.11.2023

  
Dr. Suresh Babu Pasupuleti,  
Scientist 'D', MoEF&CC,  
Sub Office, Vijayawada.

**INSPECTION REPORT OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE, SUB OFFICE AT VIJAYAWADA AS PER THE COMPLIANCE OF HON'BLE NGT ORDER DATED 11.08.2023 IN ORIGINAL APPLICATION NO. 40 OF 2022 (SZ) IN THE MATTER OF P. ESWARA RAO VS UNION OF INDIA AGAISNT QUARRYING OPERATIONS OF M/S MADHAVA PROJECTS AND M/S NAVAYUGA ENGINEERING CO. LTD LOCATED AT SY.NO.211 OF VOODERU VILLAGE, ANAKAPALLI MANDAL, ANAKAPALLI DISTRICT.**

**1.0. Preamble:**

Shri P. Eswara Rao, S/o. Nageswara Rao, R/o. Visakhapatnam District, Andhra Pradesh – 531 032 filed an Original Application No. 40 of 2022 (SZ) before the Hon'ble National Green Tribunal (NGT), Chennai regarding illegal mining and stone crushing activities committed by M/s Navayuga Engineering Company Limited and M/s Madhava Projects at Sy. No. 211, Vooderu, Dibbapalem, Darji Nagar, Bagulwada and surrounding areas in Anakapalli Mandal of Anakapalli District for the past 25 years without required permissions.

The Hon'ble NGT, SZ, Chennai vide Order dated 11.08.2023, directed to file the Joint Committee report or a Senior Officer from the MoEF&CC, Integrated Regional Office, Vijayawada can file the independent report based on the inspection caused.

In compliance of Hon'ble NGT, SZ, Chennai directions, Dr. Suresh Babu Pasupuleti, Scientist 'D' from Ministry of Environment, Forest and Climate Change, Sub Office at Vijayawada has inspected the Road Metal and Building Stone Query's being operated by M/s Navayuga Engineering Company Limited and M/s Madhava Projects located at Sy. No. 211, Vooderu Village, Anakapalli Mandal, Anakapalli District on 11.09.2023 and 12.09.2023.

During monitoring, Shri Duvvuri Sombabu, General Manager of M/s Madhava Projects and other Officials were present.

**2.0. Terms of Reference:**

Hon'ble NGT, SZ, Chennai vide Order dated 31.03.2022 had directed to ascertain the following:

- i. Whether the Respondents No. 10 & 11 are having necessary clearances/licenses and other permissions to carry out the mining operation and crushing unit in that area.
- ii. Whether the Respondents No. 10 & 11 have provided necessary pollution control mechanism.
- iii. Whether they are complying with the conditions, if the Environmental Clearance (EC) and other permissions were granted in carrying out the mining and crushing operation, if not, what is the nature of action taken by the regulators against the same.
- iv. Whether the Respondents No. 10 & 11 have committed any illegal mining or excess mining, other than the permission granted and if so, what is the quantity and what is the nature of action taken by the Mining Department and the other regulators against them for the violation.
- v. If there is any excess mining and violation of conditions committed by the Respondents No. 10 & 11, assess the environmental compensation for excess mining and violation said to have been committed as directed by the Principal Bench as well as this Bench in several matters of this nature.
- vi. On account of excess and illegal mining, if any damage has been caused to the environment, then the Joint Committee is directed to assess the damage caused to the environment and assess the cost of restoration as well.
- vii. If the Respondents No. 10 & 11 are having necessary permissions and clearances and the pollution control mechanism provided are not sufficient, then the Joint Committee is directed to suggest the remedial

measures to curb the possibility of pollution that is being caused on account of their operation.

- viii. Ascertain the Ambient Air Quality, Noise Level Survey and water quality in that area and if there is any pollution caused such as air, water and sound on account of the operation of the Respondents No.10 & 11, then they are directed to assess the compensation for the damage caused to the environment as well and suggest the remedial measures to mitigate the situation of air, water and sound pollution that is likely to be caused on account of their operation to be carried out by them.
- ix. Ascertain from the authorities as to whether any of the officials have been obstructed while discharging their official duty by the employees of the Respondents No.10 and 11 or their men and if so, what is the nature of legal action taken in this regard by the authorities.

### **3.0. Observations:**

It is submitted that, as per the information submitted by the Asst. Director of Mines and Geology, Anakapalli the Respondents No. 10 & 11 (i.e. M/s. Navayuga Engineering Company and M/s. Madhava projects Ltd., respectively) are having the following Quarry Leases at Sy. No. 211 of Vooderu Village, Anakapalli Mandal, Anakapalli District, the details are as follows:

SN	Name of the lease holder / Company	Extent in Hectares	Lease Period	
			From	To
1	M/s Navayuga Engineering Co. Ltd	1.00	31-01-2017	01.05.2026
2	M/s. Madhava Projects	5.00	17.08.2012	16.09.2022
3	M/s. Madhava Projects	4.00	29.01.2015	28.01.2030
4	M/s. Madhava Projects	2.00	12.06.2006	11.06.2021
5	M/s. Madhava Projects	2.00	01.04.2007	01.03.2022

6	M/s. Madhava Projects	4.50	05.05.3009	04.05.2024
7	M/s. Madhava Projects	3.00	26.06.2011	25.06.2026
8	M/s. Madhava Projects	3.00	20.09.2011	19.09.2026
9	M/s. Madhava Projects	3.00	20.09.2011	19.09.2026
10	M/s. Madhava Projects	4.65	29.01.2015	28.01.2030

Detailed information regarding grant of Orders / Permissions / Approval granted to the individual leases are as follows:

**3.1. M/s. Navayuga Engineering Co. Ltd (Extent: 1.00 Hectare):**

*3.1.1. Mine Lease, Execution and Mining Approval:*

- The Govt. of Andhra Pradesh, Dept. of Mines and Geology, Dy. Director of Mines and Geology, Visakhapatnam vide Procd. No. 1753/Q2A/16 dated 10.06.2016 has granted 1<sup>st</sup> renewal of Quarry Lease for Road Metal and Building Stone over an extent of 1.00 Ha in Sy.No. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for further period of 10 years in favour of Smt. K. Rajani.
- Subsequently, the mine lease has executed and work orders issued by Asst. Director of Mines and Geology, Anakapalli vide Procd. No. 352/Q/16 dated 31.08.2016 in favour of Smt. K. Rajani.
- The Govt. of Andhra Pradesh, Dept. of Mines and Geology, Dy. Director of Mines and Geology, Visakhapatnam vide Proceeding No. 4886/Q2A/2016, dt. 08.12.2016 has transferred in favour of M/s. Navayuga Engineering Co. Ltd. from Smt. Korupulli Rajani for the un-expired period of the Lease i.e., up to 01.05.2026.
- Subsequently, the mine transfer lease deed has executed and work orders issued by Asst. Director of Mines and Geology, Anakapalli vide Procd. No. 3846/Q/2016 dated 31.01.2017 in favour of M/s. Navayuga

Engineering Co. Ltd for the un-expired period of the Lease i.e., up to 01.05.2026.

- The Govt. of Andhra Pradesh, Dept. Mines and Geology, Dy. Director of Mines and Geology, Visakhapatnam vide Letter No. 1937/MP-AKP/2017 dated 20.01.2018 has approved the Mining for the period from 2017-18 to 2021-22.

### 3.1.2. *Environmental Clearance (EC):*

- As per the Ministry of Environment, Forest and Climate Change, New Delhi, Notification No. S.O. 141(E) dated 15.01.2016 and subsequent amendments, mining of minor minerals requires prior Environmental Clearance from Competent Authority.
- As per the information provided by the Asst. Director of Mines and Geology, Anakapalli, the lease holder has filed an online application to State Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh vide Proposal No. IA/AP/MIN/72810/2018 and received acknowledgement dated 08.02.2018. However, EC has not granted so far.
- As per the information provided by lease holder, The Hon'ble XI Addl. Metropolitan Magistrate, Anakapalli vide Judgement Order dated 13.08.2021 in Calendar Case No. 856/2021, imposed penalty of Rs. 50,000/- (Rupees Fifty Thousand Only/-) for operating the mine lease without obtaining necessary approvals from competent authority.

### 3.1.3. *Consent for Establishment (CFE) & Consent for Operation (CFO):*

- The mining activities has carried out without Consent for Establishment (CFE) & Consent for Operation (CFO) from Andhra Pradesh Pollution Control Board (APPCB).

### 3.1.4. Quantity of Excavation and Dispatch:

- During the days of Inspection, the mine is not in operational.
- As per the information provided by the Asst. Director of Mines and Geology, Anakapalli, the details regarding quantity of excavation and dispatch of mineral are as follows:

SN	Mineral	Total Excavated quantity in Cum	Dispatch permit as per the Office records in Cum	Balance Quantity in Cum	Remarks
1	Road metal and Building stone	24,770.830	44,874	20,103.17	The lessee mis utilized transit forms and transported lesser quantity than permits (quantity)
2	Gravel or Morrum	19975.115	-	19975.115	Gravel is not included in the grant order.

- It has been informed that the lease holder has obtained dispatch permits up to 04.04.2021 duly paying requires Seig.fee for quantity of 44,874 Cum and subsequently, the Asst. Director of Mines and Geology stopped for issue of dispatch permit on allegations over the subject area.

### 3.1.5. Photographs and Satellite Image (Google Earth) of the mine lease:

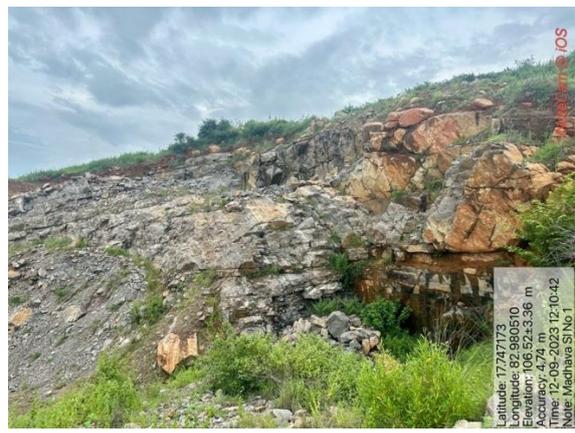
- As per the information provided by the mine lease holder, the Geo coordinates of the mine lease are as follows:

17°44'46.83136"N 82°58'44.06091"E  
 17°44'45.26345"N 82°58'47.84187"E  
 17°44'46.45717"N 82°58'48.02345"E  
 17°44'46.44278"N 82°58'50.73861"E  
 17°44'48.05224"N 82°58'50.98078"E  
 17°44'48.21682"N 82°58'47.40266"E

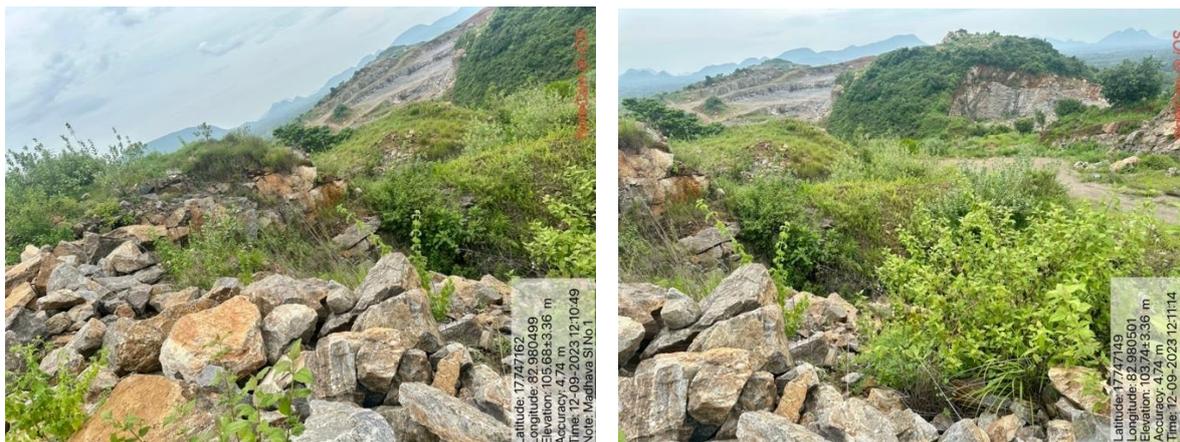
- The Satellite Image (Google Earth) as per the Geo coordinates of the mine lease is as follows:



- The photographs taken during the day of inspection are as follows:



I/58370/2023



### 3.1.6. Violations:

- M/s Navayuga Engineering Co. Ltd has carried out mining in quarry lease for Road Metal and Building Stone over an extent of 1.00 Ha in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District till 04.04.2021 without obtaining prior Environmental Clearance (required after transfer of mine lease), Consent for Establishment (CFE) and Consent for Operation (CFO) from Competent Authorities.

### 3.1.7. Assessment of Environmental compensation:

As per the information provided by the Asst. Director of Mines and Geology, Anakapalli, the details regarding total quantity of mineral excavation in the mine lease area are as follows:

Road metal and Building stone : 24,770.830 Cum

Gravel or Morrum : 19975.115 Cum

As the lease operated without prior clearances, the above quantities are considered as excess / illegally mining.

The conversion factor from Cum to metric tons for Road metal and Building stone is considered as 1.50 Tone/m<sup>3</sup>.

As per information available, the typical gravel density (dry) of Gravel / Morrur is between 1.20 and 2.00 Tone/m<sup>3</sup>. Considering the average, the conversion factor from Cum to metric tons for Gravel / Morrur is considered as 1.60 Tone/m<sup>3</sup>.

Excess mining carried:

Road metal and Building stone : 24,770.830 Cum x 1.5 Tone/m<sup>3</sup>

= 37,156.245 Tones

Gravel or Morrur : 19975.115 Cum x 1.6 Tone/m<sup>3</sup>

= 31,960.184 Tones

37,156.245 Tones of Road metal and Building stone and 31,960.184 Tones of Gravel or Morrur were considered as illegal mining and assessed Environmental Compensation for the quantity of building stone illegally mined. In compliance to Hon'ble NGT orders, committee has calculated environmental compensation based on Approach-1 of Hon'ble NGT order dated 26-02-2021 in the matter of OA 360/2015 (PB). As per the information provided by lease holder, the average price for Road metal and Building stone per tone is Rs. 125/- and for Gravel or Morrur is Rs. 100/-. These rates are used for calculating environmental compensation. As per Approach-1, environmental compensation is ascertained using formula:

$$EC = D * (1 + RF + DF)$$

Where

*EC* = Environmental Compensation

*RF* = Risk Factor = 0.25

*DF* = Deterrence Factor (DF).

*D* = Excess Extraction x Market Value-of the material-per-MT-or-m<sup>3</sup>

DF = 0.3 if Z/X = 0.11 to 0.40 DF

= 0.6 if Z/X = 0.41 to 0.70

$$= 1 \text{ if } Z/X \geq 0.71$$

Where Z is Excess Extraction in tones and X is permitted extraction in tones

EC Calculation:

*Road metal and Building stone:*

Excess Quantity of building stone mined in tones (X) = 37,156.245 Tones

Quantity of building stone mined in excess of permitted quantity in tones (Z)  
= 37,156.245 Tones is considered as illegal mining.

Exceedance in extraction (Z/X) =  $37,156.245 / 37,156.245 = 1.00$

D (Where D = Z x Market Value-of the- material-per-MT-or-m<sup>3</sup>)

$$= 37,156.245 \text{ Tones} \times 125/- = 46,44,530.63/-.$$

Environmental Compensation =  $46,44,530.63 * (1 + 0.25 + 1.0)$

$$= 46,44,530.63 * 2.25$$

$$= \text{Rs. } 1,04,50,194/-$$

Environmental Compensation for illegal mining of Road metal and Building  
stone = Rs. 1,04,50,194/- ----- (1)

*Gravel or Morrum*

Excess Quantity of building stone mined in tones (X) = 31,960.184 Tones

Quantity of building stone mined in excess of permitted quantity in tones (Z)  
= 31,960.184 Tones is considered as illegal mining.

Exceedance in extraction (Z/X) =  $31,960.184 / 31,960.184 = 1.00$

D (Where D = Z x Market Value-of the- material-per-MT-or-m<sup>3</sup>)

$$= 31,960.184 \text{ Tones} \times 100/- = 31,96,018.4/-.$$

$$\begin{aligned} \text{Environmental Compensation} &= 31,96,018.4 * (1 + 0.25 + 1.0) \\ &= 31,96,018.4 * 2.25 \\ &= \text{Rs. } 71,91,041/- \end{aligned}$$

Environmental Compensation for illegal mining of Road metal and Building stone = Rs. 71,91,041/- ----- (2)

Total Environmental Compensation for Mine Lease Area – 1.00 Ha is Rs. 1,04,50,194/- + Rs. 71,91,041/- = Rs. 1,76,41,235/- (Rupees One Crore Seventy Six Lakhs Forty One Thousand Two Hundred Thirty Five only).

### **3.2. M/s Madhava Projects (Extent: 5.00 Hectare):**

#### *3.2.1. Mine Lease, Execution and Mining Approval:*

- The Govt. of Andhra Pradesh, Dept. of Mines and Geology, Dy. Director of Mines and Geology, Visakhapatnam vide Procd. No. 501/Q2/07 dated 18.08.2012 has granted Quarry Lease for Road Metal and Building Stone over an extent of 5.00 Ha in Sy.No. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for further period of 10 years in favour of Sri V. V. Krishna Babu.
- Subsequently, the mine lease has executed and work orders issued by Asst. Director of Mines and Geology, Anakapalli vide Procd. No. 399/Q/07 dated 17.09.2012 in favour of Sri V. V. Krishna Babu and the lease in force up to 16.09.2022.
- The Govt. of Andhra Pradesh, Dept. Mines and Geology, Dy. Director of Mines and Geology, Visakhapatnam vide Proceeding No. 3649/Q2A/2015 dated 21.01.2016 has transferred in favour of M/s. Madhava Projects from Sri V. V. Krishna Babu for the un-expired period of the Lease i.e., up to 16.09.2022.
- Subsequently, the mine transfer lease deed has executed and work orders issued by Asst. Director of Mines and Geology, Anakapalli vide

Procd. No. 6561/Q/2015 dated 12.02.2016 in favour of M/s. Navayuga Engineering Co. Ltd for the un-expired period of the Lease i.e., up to 01.05.2026.

- Further, the Government vide G.O.Ms.No.13, Inds.&comm. (Mines-III) Department, dated: 14.03.2022 issued orders by making amendment to APMMC Rules, 1966 as per the amended rule 12(4)(ii)(b) of Andhra Pradesh Minor Mineral Concession Rules, 1966 that “the quarry lease for Road metal, granted before the commencement of Andhra Pradesh Minor mineral Auction Rules, 2022 shall be deemed to have been extended up to 31<sup>st</sup> March 2023 for non-captive leases and captive leases, subject to the condition that all the terms and conditions of the lease have been complied with”.
- The Govt. of Andhra Pradesh, Dept. Mines and Geology, Dy. Director of Mines and Geology, Visakhapatnam vide Letter No. 1909/MP-AKP/2017 dated 20.01.2018 has approved the Mining for the period from 2017-18 to 2021-22.

### 3.2.2. Environmental Clearance:

- As per the Ministry of Environment, Forest and Climate Change, New Delhi, EIA Notification, 2006 vide S.O. 1533(E) dated 14.09.2006 and subsequent amendments, mining of minor minerals  $\geq 5$  Ha of mining leases requires prior Environmental Clearance from Competent Authority.
- As per the information provided by the Asst. Director of Mines and Geology, Anakapalli, the lease holder has filed an application through online to SEIAA, AP and accordingly obtained acknowledgement vide Proposal No.IA/AP/MIN/72768/2018, dt:08.02.2018 from SEIAA. No orders regards issue of Environmental Clearance(EC) from the SEIAA, AP is received so far.

3.2.3. *Consent for Establishment (CFE) & Consent for Operation (CFO):*

- The mining activities has carried out without Consent for Establishment (CFE) & Consent for Operation (CFO) from Andhra Pradesh Pollution Control Board (APPCB).

3.2.3. *Quantity of Excavation and Dispatch:*

- During the days of Inspection, the mine is not in operational.
- As per the information provided by the Asst. Director of Mines and Geology, Anakapalli, the details regarding quantity of excavation and dispatch of mineral are as follows:

SN	Mineral	Total Excavated quantity in Cum	Dispatch permit as per the Office records in Cum	Balance Quantity in Cum	Remarks
1	Road metal and Building stone	88694.426	53,798.00	34,896.426	The lessee mis utilized transit forms and transported lesser quantity than permits (quantity)
2	Gravel or Morrum	29,028.013	-	29,028.013	Gravel is not included in the grant order.

- It has been informed that the lease holder has obtained dispatch permits up to 07.07.2020 duly paying requires Seig.fee for quantity of 53,798.00 Cum and subsequently, the Asst. Director of Mines and Geology stopped for issue of dispatch permit on allegations over the subject area.

3.2.4. *Photographs and Satellite Image (Google Earth) of the mine lease:*

- As per the information provided by the mine lease holder, the Geo coordinates of the mine lease are as follows:

17° 44' 55.01732"N 82° 58' 48.58944"E

17° 44' 55.12237"N 82° 58' 57.24052"E

17° 44' 52.97675"N 82° 58' 55.72940"E

17° 44' 48.43898"N 82° 58' 54.24931"E  
 17° 44' 48.62881"N 82° 58' 50.84061"E  
 17° 44' 47.93970"N 82° 58' 50.73952"E  
 17° 44' 48.20094"N 82° 58' 47.63517"E  
 17° 44' 46.03727"N 82° 58' 44.37131"E  
 17° 44' 51.67924"N 82° 58' 47.93064"E  
 17° 44' 53.19620"N 82° 58' 47.97405"E  
 17° 44' 53.17772"N 82° 58' 48.54015"E

- The Satellite Image (Google Earth) as per the Geo coordinates of the mine lease is as follows:



- The photographs taken during the day of inspection are as follows:





### 3.2.6. Violations:

- M/s Madhava Projects has carried out mining in quarry lease for Road Metal and Building Stone over an extent of 5.00 Ha in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District till 07.07.2020 without obtaining prior Environmental Clearance, Consent for Establishment (CFE) and Consent for Operation (CFO) from Competent Authorities.

### 3.2.7. Assessment of Environmental compensation:

As per the information provided by the Asst. Director of Mines and Geology, Anakapalli, the details regarding total quantity of mineral excavation in the mine lease area are as follows:

Road metal and Building stone : 88694.426 Cum

Gravel or Morrum : 29,028.013 Cum

As the lease operated without prior clearances, the above quantities are considered as excess / illegally mining.

The conversion factor from Cum to metric tons for Road metal and Building stone is considered as 1.50 Tone/m<sup>3</sup>.

As per information available, the typical gravel density (dry) of Gravel / Morrum is between 1.20 and 2.00 Tone/m<sup>3</sup>. Considering the average, the conversion factor from Cum to metric tons for Gravel / Morrum is considered as 1.60 Tone/m<sup>3</sup>.

Excess mining carried:

Road metal and Building stone : 88694.426 Cum x 1.5 Tone/m<sup>3</sup>

= 1,33,041 Tones

Gravel or Morrum : 29,028.013 Cum x 1.6 Tone/m<sup>3</sup>

= 46,444.82 Tones

1,33,041 Tones of Road metal and Building stone and 46,444.82 Tones of Gravel or Morrum were considered as illegal mining and assessed Environmental Compensation for the quantity of building stone illegally mined. In compliance to Hon'ble NGT orders, committee has calculated environmental compensation based on Approach-1 of Hon'ble NGT order dated 26-02-2021 in the matter of OA 360/2015 (PB). As per the information provided by lease holder, the average price for Road metal and Building stone per tone is Rs. 125/- and for Gravel or Morrum is Rs. 100/-. These rates are used for calculating environmental compensation. As per Approach-1, environmental compensation is ascertained using formula:

$$EC = D * (1 + RF + DF)$$

Where

EC= Environmental Compensation

RF=Risk Factor= 0.25

*DF= Deterrence Factor (DF).*

*D = Excess Extraction x Market Value-of the material-per-MT-or-m<sup>3</sup>*

DF = 0.3 if Z/X = 0.11 to 0.40 DF

= 0.6 if Z/X = 0.41 to 0.70

= 1 if Z/X >= 0.71

Where Z is Excess Extraction in tones and X is permitted extraction in tones

EC Calculation:

*Road metal and Building stone*

Excess Quantity of building stone mined in tones (X) = 1,33,041 Tones

Quantity of building stone mined in excess of permitted quantity in tones (Z)

= 1,33,041 Tones is considered as illegal mining.

Exceedance in extraction (Z/X) = 1,33,041 / 1,33,041 = 1.00

D (Where D = Z x Market Value-of the- material-per-MT-or-m<sup>3</sup>)

= 1,33,041 Tones x 125/- = 1,66,30,125/-.

Environmental Compensation = 1,66,30,125 \* (1 + 0.25 + 1.0)

= 1,66,30,125 \* 2.25

= Rs. 3,74,17,781/-

Environmental Compensation for illegal mining of Road metal and Building  
stone = Rs. 3,74,17,781/- ----- (1)

*Gravel or Morrum*

Excess Quantity of building stone mined in tones (X) = 46,444.82 Tones

Quantity of building stone mined in excess of permitted quantity in tones (Z)

= 46,444.82 Tones is considered as illegal mining.

Exceedance in extraction (Z/X) = 46,444.82 / 46,444.82 = 1.00

D (Where D = Z x Market Value-of the- material-per-MT-or-m<sup>3</sup>)

= 46,444.82 Tones x 100/- = 46,44,482/-.

Environmental Compensation = 46,44,482 \* (1 + 0.25 + 1.0)

= 46,44,482 \* 2.25

= Rs. 1,04,50,085/-

Environmental Compensation for illegal mining of Road metal and Building  
stone = Rs. 1,04,50,085/- ----- (2)

Total Environmental Compensation for Mine Lease Area – 1.00 Ha is Rs.  
3,74,17,781/- + Rs. 1,04,50,085/- = Rs. 4,78,67,866/- (Rupees Four Crore  
Seventy Eight Thousand Eight Sixty Six only).

### **3.3. M/s Madhava Projects (Extent: 4.00 Hectare):**

#### *3.3.1. Mine Lease, Execution and Mining Approval:*

- The Govt. of Andhra Pradesh, Dept. Mines and Geology, Dy. Director of Mines and Geology, Visakhapatnam vide Procd. No. 3702/Q/98 dated 03.11.1999 has granted Quarry Lease for Road Metal and Building Stone over an extent of 4.00 Ha in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for further period of 15 years in favour of M/s Sripasa Engineering Company.
- Subsequently, the mine lease has executed and work orders issued by Asst. Director of Mines and Geology, Anakapalli vide Procd. No. 3702/Q/98 dated 29.01.2000 in favour of M/s Sripasa Engineering Company for a period of fifteen years with effect from 29.01.2000 to 28.01.2015.

- The Govt. of Andhra Pradesh, Dept. Mines and Geology, Dy. Director of Mines and Geology, Visakhapatnam vide Proceeding No. 1168/Q/2000, dated 04.03.2006 has transferred in favour of M/s. Madhava Projects from M/s Sripasa Engineering Company.
- The Govt. of Andhra Pradesh, Dept. Mines and Geology, Dy. Director of Mines and Geology, Visakhapatnam vide Proceeding No. 3006/Q2A/2015, dated 10.12.2015 has granted 1<sup>st</sup> renewal of Quarry Lease for a period of 15 years in favour of M/s. Madhava Projects.
- Subsequently, the mine lease deed has executed and work orders issued by Asst. Director of Mines and Geology, Anakapalli vide Procd. No. 6452/Q/2014 dated 02.03.2016 in favour of M/s. Madhava Projects for a period of 15 years i.e., up to 28.01.2030.
- The Govt. of Andhra Pradesh, Dept. Mines and Geology, Dy. Director of Mines and Geology, Visakhapatnam vide Letter No. 1907/MP-AKP/2017 dated 20.01.2018 has approved the Mining for the period from 2017-18 to 2021-22.

### 3.3.2. *Environmental Clearance:*

- As per the information provided by the Asst. Director of Mines and Geology, Anakapalli, the lease holder has filed an online application to State Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh vide Proposal No. IA/AP/MIN/72767/2018 and received acknowledgement dated 06.02.2018.

### 3.3.3. *Consent for Establishment (CFE) & Consent for Operation (CFO):*

- The mining activities has carried out without Consent for Establishment (CFE) & Consent for Operation (CFO) from Andhra Pradesh Pollution Control Board (APPCB).

### 3.3.4. *Quantity of Excavation and Dispatch:*

- During the days of Inspection, the mine is not in operational.

- As per the information provided by the Asst. Director of Mines and Geology, Anakapalli, the details regarding quantity of excavation and dispatch of mineral are as follows:

SN	Mineral	Total Excavated quantity in Cum	Dispatch permit as per the Office records in Cum	Balance Quantity in Cum	Remarks
1	Road metal and Building stone	1,32,900.9 15	2,14,614	81,713.085	The lessee mis utilized transit forms and transported lesser quantity than permits (quantity)

- It has been informed that the lease holder has obtained dispatch permits up to 04.06.2021 duly paying requires Seig.fee for quantity of 2,14,614 Cum and subsequently, the Asst. Director of Mines and Geology stopped for issue of dispatch permit on allegations over the subject area.

### 3.3.5. Photographs and Satellite Image (Google Earth) of the mine lease:

- As per the information provided by the mine lease holder, the Geo coordinates of the mine lease are as follows:

17°44'57.18150"N 82°58'58.68835"E  
 17°44'52.98266"N 82°59'05.82955"E  
 17°44'48.70788"N 82°59'02.81686"E  
 17°44'52.78870"N 82°58'55.77755"E

- The Satellite Image (Google Earth) as per the Geo coordinates of the mine lease is as follows:



- The photographs taken during the day of inspection are as follows:



### 3.3.6. Violations:

- M/s Madhava Projects has carried out mining in quarry lease for Road Metal and Building Stone over an extent of 4.00 Ha in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District till 04.06.2021 without obtaining prior Environmental Clearance, Consent for Establishment (CFE) and Consent for Operation (CFO) from Competent Authorities.

### 3.3.7. Assessment of Environmental compensation:

As per the information provided by the Asst. Director of Mines and Geology, Anakapalli, the details regarding total quantity of mineral excavation in the mine lease area are as follows:

Road metal and Building stone : 1,32,900.915 Cum

As the lease operated without prior clearances, the above quantities are considered as excess / illegally mining.

The conversion factor from Cum to metric tons for Road metal and Building stone is considered as 1.50 Tone/m<sup>3</sup>.

As per information available, the typical gravel density (dry) of Gravel / Morrum is between 1.20 and 2.00 Tone/m<sup>3</sup>. Considering the average, the conversion factor from Cum to metric tons for Gravel / Morrum is considered as 1.60 Tone/m<sup>3</sup>.

Excess mining carried:

Road metal and Building stone : 1,32,900.915 Cum x 1.5 Tone/m<sup>3</sup>

$$= 1,99,351.32 \text{ Tones}$$

1,99,351.32 Tones of Road metal and Building stone was considered as illegal mining and assessed Environmental Compensation for the quantity of building stone illegally mined. In compliance to Hon'ble NGT orders, committee has calculated environmental compensation based on Approach-1 of Hon'ble NGT order dated 26-02-2021 in the matter of OA 360/2015 (PB).

As per the information provided by lease holder, the average price for Road metal and Building stone per tone is Rs. 125/- and for Gravel or Morrum is Rs. 100/-. These rates are used for calculating environmental compensation. As per Approach-1, environmental compensation is ascertained using formula:

$$EC = D * (1 + RF + DF)$$

Where

*EC* = Environmental Compensation

*RF* = Risk Factor = 0.25

*DF* = Deterrence Factor (*DF*).

*D* = Excess Extraction x Market Value-of the material-per-MT-or-m<sup>3</sup>

*DF* = 0.3 if *Z/X* = 0.11 to 0.40

*DF* = 0.6 if *Z/X* = 0.41 to 0.70

*DF* = 1 if *Z/X* >= 0.71

Where *Z* is Excess Extraction in tones and *X* is permitted extraction in tones

*EC Calculation:*

*Road metal and Building stone*

Excess Quantity of building stone mined in tones (*X*) = 1,99,351.32 Tones

Quantity of building stone mined in excess of permitted quantity in tones (*Z*)  
= 1,99,351.32 Tones is considered as illegal mining.

Exceedance in extraction (*Z/X*) = 1,99,351.32 / 1,99,351.32 = 1.00

*D* (Where *D* = *Z* x Market Value-of the- material-per-MT-or-m<sup>3</sup>)

= 1,99,351.32 Tones x 125/- = 2,49,18,915/-.

Environmental Compensation = 2,49,18,915 \* (1 + 0.25 + 1.0)

$$= 2,49,18,915 * 2.25$$

$$= \text{Rs. } 5,60,67,558.80/-$$

Environmental Compensation for illegal mining of Road metal and Building stone = Rs. 5,60,67,559/-

Total Environmental Compensation for Mine Lease Area – 4.00 Ha is Rs. 5,60,67,559/- (Rupees Five Crore Sixty Lakhs Sixty Seven Thousand Five Hundred Fifty Nine only).

### **3.4. M/s Madhava Projects (Extent: 2.00 Hectare):**

#### *3.4.1. Mine Lease, Execution and Mining Approval:*

- The Govt. of Andhra Pradesh, Dept. Mines and Geology, Dy. Director of Mines and Geology, Visakhapatnam vide Procd. No. 4939/Q2A/2016 dated 18.02.2009 has granted 1<sup>st</sup> renewal of Quarry Lease for Road Metal and Building Stone over an extent of 2.00 Ha in Sy.No. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for a period of 15 years i.e., 12.06.2006 to 11.06.2021 in favour of M/s Madhava Projects.
- Subsequently, the mine lease has executed and work orders issued by Asst. Director of Mines and Geology, Anakapalli vide Procd. No. 603/Q/2006 dated 05.05.2009 in favour of M/s Madhava Projects and the lease will be in force up to 11.06.2021.
- Further, the Government vide G.O.Ms.No.13, Inds.&comm. (Mines-III) Department, dated: 14.03.2022 issued orders by making amendment to APMMC Rules, 1966 as per the amended rule 12(4)(ii)(b) of Andhra Pradesh Minor Mineral Concession Rules, 1966 that “the quarry lease for Road metal, granted before the commencement of Andhra Pradesh Minor mineral Auction Rules, 2022 shall be deemed to have been extended up to 31<sup>st</sup> March 2023 for non-captive leases and captive

leases, subject to the condition that all the terms and conditions of the lease have been complied with”.

- The Govt. of Andhra Pradesh, Dept. Mines and Geology, Dy. Director of Mines and Geology, Visakhapatnam vide Letter No. 1938/MP-AKP/2017 dated 20.01.2018 has approved the Mining for the period from 2017-18 to 2021-22.

#### 3.4.2. Environmental Clearance:

- As per the information provided by the Asst. Director of Mines and Geology, Anakapalli, the lease holder has filed an online application to State Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh vide Proposal No. IA/AP/MIN/72702/2018 and received acknowledgement dated 05.02.2018.

#### 3.4.3. Consent for Establishment (CFE) & Consent for Operation (CFO):

- The mining activities has carried out without Consent for Establishment (CFE) & Consent for Operation (CFO) from Andhra Pradesh Pollution Control Board (APPCB).

#### 3.4.4. Quantity of Excavation and Dispatch:

- During the days of Inspection, the mine is not in operational.
- As per the information provided by the Asst. Director of Mines and Geology, Anakapalli, the details regarding quantity of excavation and dispatch of mineral are as follows:

SN	Mineral	Total Excavated quantity in Cum	Dispatch permit as per the Office records in Cum	Balance Quantity in Cum	Remarks
Within the leased area					
1	Road metal and Building stone	32,327.735	1,36,827	1,04,499.265	The lessee mis utilized transit forms and transported lesser quantity than permits (quantity)

2	Gravel or Morrum	35,940.679	-	35,940.679	Gravel is not included in the grant order.
Outside the Leased Area					
1	Road metal and Building stone	4850.515	-	4850.515	-
2	Gravel or Morrum	2516.155	-	2516.155	-

- It has been informed that the lease holder has obtained dispatch permits up to 18.07.2020 duly paying requires Seig.fee for quantity of 1,36,827 Cum and subsequently, the Asst. Director of Mines and Geology stopped for issue of dispatch permit on allegations over the subject area.

3.4.5. Photographs and Satellite Image (Google Earth) of the mine lease:

- As per the information provided by the mine lease holder, the Geo coordinates of the mine lease are as follows:

17°44'47.88503"N 82°58'40.06031"E  
 17°44'46.95976"N 82°58'44.10648"E  
 17°44'41.62567"N 82°58'42.83850"E  
 17°44'42.56162"N 82°58'38.87704"E

- The photographs taken during the day of inspection are as follows:



I/58370/2023



- The Satellite Image (Google Earth) as per the Geo coordinates of the mine lease is as follows:



3.4.6. Violations:

- M/s Madhava Projects has amalgamated the adjacent mining lease (Lease areas to be mentioned) and being operated as a single mine lease.

- Prior approval from DGMS has not obtained for amalgamation of adjacent mine leases.
- M/s Madhava Projects has carried mining operations beyond the mine lease area.
- The total quantities (within and outside the mine lease area) of road metal and Gravel are 37,178.25 Cum and 38,456.834 Cum respectively.
- M/s Madhava Projects has carried out mining in quarry lease for Road Metal and Building Stone over an extent of 2.00 Ha in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District till 18.07.2020 without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) from Competent Authorities and carried mining operations beyond the mine lease area.

*3.4.7. Assessment of Environmental compensation:*

As per the information provided by the Asst. Director of Mines and Geology, Anakapalli, the details regarding total quantity of mineral excavation in the mine lease area are as follows:

Road metal and Building stone : 37,178.25 Cum

Gravel or Morrum : 38,456.834 Cum

As the lease operated without prior clearances, the above quantities are considered as excess / illegally mining.

The conversion factor from Cum to metric tons for Road metal and Building stone is considered as 1.50 Tone/m<sup>3</sup>.

As per information available, the typical gravel density (dry) of Gravel / Morrum is between 1.20 and 2.00 Tone/m<sup>3</sup>. Considering the average, the conversion factor from Cum to metric tons for Gravel / Morrum is considered as 1.60 Tone/m<sup>3</sup>.

Excess mining carried:

Road metal and Building stone : 37,178.25 Cum x 1.5 Tone/m<sup>3</sup>  
= 55,767.37 Tones

Gravel or Morrum : 38,456.834 Cum x 1.6 Tone/m<sup>3</sup>  
= 61,530.93 Tones

55,767.37 Tones of Road metal and Building stone and 61,530.93 Tones of Gravel or Morrum were considered as illegal mining and assessed Environmental Compensation for the quantity of building stone illegally mined. In compliance to Hon'ble NGT orders, committee has calculated environmental compensation based on Approach-1 of Hon'ble NGT order dated 26-02-2021 in the matter of OA 360/2015 (PB). As per the information provided by lease holder, the average price for Road metal and Building stone per tone is Rs. 125/- and for Gravel or Morrum is Rs. 100/-. These rates are used for calculating environmental compensation. As per Approach-1, environmental compensation is ascertained using formula:

$$EC = D * (1 + RF + DF)$$

Where

*EC = Environmental Compensation*

*RF = Risk Factor = 0.25*

*DF = Deterrence Factor (DF).*

*D = Excess Extraction x Market Value-of the material-per-MT-or-m<sup>3</sup>*

*DF = 0.3 if Z/X = 0.11 to 0.40*

*= 0.6 if Z/X = 0.41 to 0.70*

*= 1 if Z/X >= 0.71*

Where Z is Excess Extraction in tones and X is permitted extraction in tones

EC Calculation:*Road metal and Building stone*

Excess Quantity of building stone mined in tones (X) = 55,767.37 Tones

Quantity of building stone mined in excess of permitted quantity in tones (Z)  
= 55,767.37 Tones is considered as illegal mining.

Exceedance in extraction (Z/X) = 55,767.37 / 55,767.37 = 1.00

D (Where D = Z x Market Value-of the- material-per-MT-or-m<sup>3</sup>)

= 55,767.37 Tones x 125/- = 69,70,921.25/-.

Environmental Compensation = 69,70,921.25 \* (1 + 0.25 + 1.0)

= 69,70,921.25 \* 2.25

= Rs. 1,56,84,572.80/-

Environmental Compensation for illegal mining of Road metal and Building  
stone = Rs. 1,56,84,573/- ----- (1)

*Gravel or Morrum*

Excess Quantity of building stone mined in tones (X) = 61,530.93 Tones

Quantity of building stone mined in excess of permitted quantity in tones (Z)  
= 61,530.93 Tones is considered as illegal mining.

Exceedance in extraction (Z/X) = 61,530.93 / 61,530.93 = 1.00

D (Where D = Z x Market Value-of the- material-per-MT-or-m<sup>3</sup>)

= 61,530.93 Tones x 100/- = 61,53,093 /-.

Environmental Compensation = 61,53,093 \* (1 + 0.25 + 1.0)

= 61,53,093 \* 2.25

= Rs. 1,38,44,459.2/-

Environmental Compensation for illegal mining of Road metal and Building stone = Rs. 1,38,44,459/- ----- (2)

Total Environmental Compensation for Mine Lease Area – 2.00 Ha is Rs. 1,56,84,573/- + Rs. 1,38,44,459/- = Rs. 2,95,29,032/- (Rupees Two Crore Ninty Five Lakhs Seventy Nine Thousand Thirty Two only).

### **3.5. M/s Madhava Projects (Extent: 2.00 Hectare):**

#### *3.5.1. Mine Lease, Execution and Mining Approval:*

- The Govt. of Andhra Pradesh, Dept. Mines and Geology, Dy. Director of Mines and Geology, Visakhapatnam vide Procd. No. 3135/Q2A/06 dated 18.02.2009 has granted Quarry Lease for Road Metal and Building Stone over an extent of 2.00 Ha in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for further period of 15 years in favour of M/s Madhava Projects.
- Subsequently, the mine lease has executed and work orders issued by Asst. Director of Mines and Geology, Anakapalli vide Procd. No. 3830/Q/2006 dated 05.05.2009 in favour of M/s Madhava Projects and the lease will be in force up to 01.03.2022.
- Further, the Government vide G.O.Ms.No.13, Inds.&comm. (Mines-III) Department, dated: 14.03.2022 issued orders by making amendment to APMMC Rules, 1966 as per the amended rule 12(4)(ii)(b) of Andhra Pradesh Minor Mineral Concession Rules, 1966 that “the quarry lease for Road metal, granted before the commencement of Andhra Pradesh Minor mineral Auction Rules, 2022 shall be deemed to have been extended up to 31<sup>st</sup> March 2023 for non-captive leases and captive

leases, subject to the condition that all the terms and conditions of the lease have been complied with”.

- The Govt. of Andhra Pradesh, Dept. Mines and Geology, Dy. Director of Mines and Geology, Visakhapatnam vide Letter No. 1910/MP-AKP/2017 dated 20.01.2018 has approved the Mining for the period from 2017-18 to 2021-22.

### 3.5.2. Environmental Clearance:

- As per the information provided by the Asst. Director of Mines and Geology, Anakapalli, the lease holder has filed an online application to State Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh vide Proposal No. IA/AP/MIN/72735/2018 and received acknowledgement dated 06.02.2018.

### 3.5.3. Consent for Establishment (CFE) & Consent for Operation (CFO):

- The mining activities has carried out without Consent for Establishment (CFE) & Consent for Operation (CFO) from Andhra Pradesh Pollution Control Board (APPCB).

### 3.5.4. Quantity of Excavation and Dispatch:

- During the days of Inspection, the mine is not in operational.
- As per the information provided by the Asst. Director of Mines and Geology, Anakapalli, the details regarding quantity of excavation and dispatch of mineral are as follows:

SN	Mineral	Total Excavated quantity in Cum	Dispatch permit as per the Office records in Cum	Balance Quantity in Cum	Remarks
1	Road metal and Building stone	31,602.629	1,38,314	1,06,711.371	The lessee mis utilized transit forms and transported lesser quantity than permits (quantity)

2	Gravel or Morrum	17,501.959	-	17,501.959	Gravel is not included in the grant order.
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- It has been informed that the lease holder has obtained dispatch permits up to 29.08.2020 duly paying requires Seig.fee for quantity of 1,38,314 Cum and subsequently, the Asst. Director of Mines and Geology stopped for issue of dispatch permit on allegations over the subject area.

3.5.5. Photographs and Satellite Image (Google Earth) of the mine lease:

- As per the information provided by the mine lease holder, the Geo coordinates of the mine lease are as follows:

17 44' 42.18869"N 82 58' 50.09943"E  
 17 44' 41.62056"N 82 58' 53.42404"E  
 17 44' 48.33734"N 82 58' 54.43590"E  
 17 44' 48.48111"N 82 58' 51.04531"E

- The photographs taken during the day of inspection are as follows:



- The Satellite Image (Google Earth) as per the Geo coordinates of the mine lease is as follows:



### 3.5.6. Violations:

- M/s Madhava Projects has carried out mining in quarry lease for Road Metal and Building Stone over an extent of 2.00 Ha in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District till 29.08.2020 without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) from Competent Authorities.

### 3.5.7. Assessment of Environmental compensation:

As per the information provided by the Asst. Director of Mines and Geology, Anakapalli, the details regarding total quantity of mineral excavation in the mine lease area are as follows:

Road metal and Building stone : 31,602.629 Cum

Gravel or Morrum : 17,501.959 Cum

As the lease operated without prior clearances, the above quantities are considered as excess / illegally mining.

The conversion factor from Cum to metric tons for Road metal and Building stone is considered as 1.50 Tone/m<sup>3</sup>.

As per information available, the typical gravel density (dry) of Gravel / Morrum is between 1.20 and 2.00 Tone/m<sup>3</sup>. Considering the average, the conversion factor from Cum to metric tons for Gravel / Morrum is considered as 1.60 Tone/m<sup>3</sup>.

Excess mining carried:

Road metal and Building stone : 31,602.629 Cum x 1.5 Tone/m<sup>3</sup>

= 47,403.94 Tones

Gravel or Morrum : 17,501.959 Cum x 1.6 Tone/m<sup>3</sup>

= 28,003.13 Tones

47,403.94 Tones of Road metal and Building stone and 28,003.13 Tones of Gravel or Morrum were considered as illegal mining and assessed Environmental Compensation for the quantity of building stone illegally mined. In compliance to Hon'ble NGT orders, committee has calculated environmental compensation based on Approach-1 of Hon'ble NGT order dated 26-02-2021 in the matter of OA 360/2015 (PB). As per the information provided by lease holder, the average price for Road metal and Building stone per tone is Rs. 125/- and for Gravel or Morrum is Rs. 100/-. These rates are used for calculating environmental compensation. As per Approach-1, environmental compensation is ascertained using formula:

$$EC = D * (1 + RF + DF)$$

Where

EC= Environmental Compensation

RF=Risk Factor= 0.25

*DF= Deterrence Factor (DF).*

*D = Excess Extraction x Market Value-of the material-per-MT-or-m<sup>3</sup>*

DF = 0.3 if Z/X = 0.11 to 0.40 DF

= 0.6 if Z/X = 0.41 to 0.70

= 1 if Z/X >= 0.71

Where Z is Excess Extraction in tones and X is permitted extraction in tones

EC Calculation:

*Road metal and Building stone*

Excess Quantity of building stone mined in tones (X) = 47,403.94 Tones

Quantity of building stone mined in excess of permitted quantity in tones (Z)

= 37,156.245 Tones is considered as illegal mining.

Exceedance in extraction (Z/X) = 47,403.94 / 47,403.94 = 1.00

D (Where D = Z x Market Value-of the- material-per-MT-or-m<sup>3</sup>)

= 47,403.94 Tones x 125/- = 59,25,492.5/-.

Environmental Compensation = 59,25,492.5 \* (1 + 0.25 + 1.0)

= 59,25,492.5 \* 2.25

= Rs. 1,33,32,358/-

Environmental Compensation for illegal mining of Road metal and Building  
stone = Rs. 1,33,32,358/- ----- (1)

*Gravel or Morrum*

Excess Quantity of building stone mined in tones (X) = 28,003.13 Tones

Quantity of building stone mined in excess of permitted quantity in tones (Z)

= 28,003.13 Tones is considered as illegal mining.

Exceedance in extraction (Z/X) = 28,003.13 / 28,003.13 = 1.00

D (Where D = Z x Market Value-of the- material-per-MT-or-m<sup>3</sup>)

= 28,003.13 Tones x 100/- = 28,00,313 /-.

Environmental Compensation = 28,00,313 \* (1 + 0.25 + 1.0)

= 28,00,313 \* 2.25

= Rs. 63,00,704.25/-

Environmental Compensation for illegal mining of Road metal and Building  
stone = Rs. 63,00,704/- ----- (2)

Total Environmental Compensation for Mine Lease Area – 2.00 Ha is Rs.  
1,33,32,358/- + Rs. 63,00,704/- = Rs. 1,96,33,062/- (Rupees One Crore  
Ninty Six Lakhs Thirty Three Thousand Sixty Two only).

### **3.6. M/s Madhava Projects (Extent: 4.50 Hectare):**

#### *3.6.1. Mine Lease, Execution and Mining Approval:*

- The Govt. of Andhra Pradesh, Dept. Mines and Geology, Dy. Director of Mines and Geology, Visakhapatnam vide Procd. No. 4018/Q2/2004 dated 17.03.2009 has granted Quarry Lease for Road Metal and Building Stone over an extent of 4.65 Ha in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for further period of 15 years in favour of M/s Madhava Projects.
- Subsequently, the mine lease has executed and work orders issued by Asst. Director of Mines and Geology, Anakapalli vide Procd. No. 2621/Q/2004 dated 05.05.2009 in favour of M/s Madhava Projects.
- The Govt. of Andhra Pradesh, Dept. Mines and Geology, Dy. Director of Mines and Geology, Visakhapatnam vide Letter No. 1905/MP-AKP/2017 dated 20.01.2018 has approved the Mining for the period from 2017-18 to 2021-22.

*3.6.2. Environmental Clearance:*

- As per the information provided by the Asst. Director of Mines and Geology, Anakapalli, the lease holder has filed an online application to State Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh vide Proposal No. IA/AP/MIN/72770/2018 and received acknowledgement dated 07.02.2018.

*3.6.3. Consent for Establishment (CFE) & Consent for Operation (CFO):*

- The mining activities has carried out without Consent for Establishment (CFE) & Consent for Operation (CFO) from Andhra Pradesh Pollution Control Board (APPCB).

*3.6.4. Quantity of Excavation and Dispatch:*

- During the days of Inspection, the mine is not in operational.
- As per the information provided by the Asst. Director of Mines and Geology, Anakapalli, the details regarding quantity of excavation and dispatch of mineral are as follows:

SN	Mineral	Total Excavated quantity in Cum	Dispatch permit as per the Office records in Cum	Balance Quantity in Cum	Remarks
1	Road metal and Building stone	10,78,687.379	1,62,248	9,16,439.37	The lessee mis utilized transit forms and transported lesser quantity than permits (quantity)

- It has been informed that the lease holder has obtained dispatch permits up to 09.06.2021 duly paying requires Seig.fee for quantity of 1,62,248 Cum and subsequently, the Asst. Director of Mines and Geology stopped for issue of dispatch permit on allegations over the subject area.

### 3.6.5. Photographs and Satellite Image (Google Earth) of the mine lease:

- As per the information provided by the mine lease holder, the Geo coordinates of the mine lease are as follows:

17°44'49.45"N 82°59'03.84"E  
 17°44'53.98"N 82°58'56.85"E  
 17°44'49.36"N 82°58'55.90"E  
 17°44'44.45"N 82°58'55.74"E  
 17°44'43.40"N 82°58'57.89"E  
 17°44'45.77"N 82°59'01.00"E

- The Satellite Image (Google Earth) as per the Geo coordinates of the mine lease is as follows:



- The photographs taken during the day of inspection are as follows:



### 3.6.6. Violations:

- M/s Madhava Projects has amalgamated the adjacent mining lease (Lease areas to be mentioned) and being operated as a single mine lease.
- Prior approval from DGMS has not obtained for amalgamation of adjacent mine leases.
- M/s Madhava Projects has carried out mining in quarry lease for Road Metal and Building Stone over an extent of 4.50 Ha in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District till 09.06.2021 without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) from Competent Authorities.

*3.6.7. Assessment of Environmental compensation:*

As per the information provided by the Asst. Director of Mines and Geology, Anakapalli, the details regarding total quantity of mineral excavation in the mine lease area are as follows:

Road metal and Building stone : 10,78,687.379 Cum

As the lease operated without prior clearances, the above quantities are considered as excess / illegally mining.

The conversion factor from Cum to metric tons for Road metal and Building stone is considered as 1.50 Tone/m<sup>3</sup>.

As per information available, the typical gravel density (dry) of Gravel / Morrum is between 1.20 and 2.00 Tone/m<sup>3</sup>. Considering the average, the conversion factor from Cum to metric tons for Gravel / Morrum is considered as 1.60 Tone/m<sup>3</sup>.

Excess mining carried:

Road metal and Building stone : 10,78,687.379 Cum x 1.5 Tone/m<sup>3</sup>

$$= 16,18,031.06 \text{ Tones}$$

16,18,031.06 Tones of Road metal and Building stone was considered as illegal mining and assessed Environmental Compensation for the quantity of building stone illegally mined. In compliance to Hon'ble NGT orders, committee has calculated environmental compensation based on Approach-1 of Hon'ble NGT order dated 26-02-2021 in the matter of OA 360/2015 (PB). As per the information provided by lease holder, the average price for Road metal and Building stone per tone is Rs. 125/- and for Gravel or Morrum is Rs. 100/-. These rates are used for calculating environmental compensation. As per Approach-1, environmental compensation is ascertained using formula:

$$EC=D * (1+RF + DF)$$

Where

*EC= Environmental Compensation*

*RF=Risk Factor= 0.25*

*DF= Deterrence Factor (DF).*

*D = Excess Extraction x Market Value-of the material-per-MT-or-m<sup>3</sup>*

DF = 0.3 if Z/X = 0.11 to 0.40 DF

= 0.6 if Z/X = 0.41 to 0.70

= 1 if Z/X >= 0.71

Where Z is Excess Extraction in tones and X is permitted extraction in tones

*EC Calculation:*

*Road metal and Building stone*

Excess Quantity of building stone mined in tones (X) = 16,18,031.06 Tones

Quantity of building stone mined in excess of permitted quantity in tones (Z)

= 16,18,031.06 Tones is considered as illegal mining.

Exceedance in extraction (Z/X) = 16,18,031.06 / 16,18,031.06 = 1.00

D (Where D = Z x Market Value-of the- material-per-MT-or-m<sup>3</sup>)

= 16,18,031.06 Tones x 125/- = 20,22,53,882/-.

Environmental Compensation = 20,22,53,882 \* (1 + 0.25 + 1.0)

= 20,22,53,882 \* 2.25

= Rs. 45,50,71,234/-

Environmental Compensation for illegal mining of Road metal and Building

stone = Rs. 45,50,71,234/- ----- (1)

Total Environmental Compensation for Mine Lease Area – 4.50 Ha is Rs. Rs. 45,50,71,234/- (Rupees Forty Five Crore Fifty Lakhs Seventy One Thousand Two Hundred Thirty Four only).

### **3.7. Madhava Projects (Extent: 3.00 Hectare):**

#### *3.7.1. Mine Lease, Execution and Mining Approval:*

- The Govt. of Andhra Pradesh, Dept. Mines and Geology, Dy. Director of Mines and Geology, Visakhapatnam vide Procd. No. 2356/Q2A/1996 dated 24.12.2011 has granted 1<sup>st</sup> renewal of Quarry Lease for Road Metal and Building Stone over an extent of 3.00 Ha in Sy.No. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for further period of 15 years in favour of M/s Madhava Projects.
- Subsequently, the mine lease has executed and work orders issued by Asst. Director of Mines and Geology, Anakapalli vide Procd. No. 1101/Q/2011 dated 21.03.2012 in favour of M/s Madhava Projects.
- The Govt. of Andhra Pradesh, Dept. Mines and Geology, Dy. Director of Mines and Geology, Visakhapatnam vide Letter No. 1906/MP-AKP/2017 dated 20.01.2018 has approved the Mining for the period from 2017-18 to 2021-22.

#### *3.7.2. Environmental Clearance:*

- As per the information provided by the Asst. Director of Mines and Geology, Anakapalli, the lease holder has filed an online application to State Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh vide Proposal No. IA/AP/MIN/72736/2018 and received acknowledgement dated 06.02.2018.

3.7.3. *Consent for Establishment (CFE) & Consent for Operation (CFO):*

- The mining activities has carried out without Consent for Establishment (CFE) & Consent for Operation (CFO) from Andhra Pradesh Pollution Control Board (APPCB).

3.7.3. *Quantity of Excavation and Dispatch:*

- During the days of Inspection, the mine is not in operational.
- As per the information provided by the Asst. Director of Mines and Geology, Anakapalli, the details regarding quantity of excavation and dispatch of mineral are as follows:

SN	Mineral	Total Excavated quantity in Cum	Dispatch permit as per the Office records in Cum	Balance Quantity in Cum	Remarks
Within the leased area					
1	Road metal and Building stone	2,65,203	5,33,699	2,68,496	The lessee mis utilized transit forms and transported lesser quantity than permits (quantity)
2	Gravel or Morrum	46,068	-	46,068	Gravel is not included in the grant order.
Outside the Leased Area					
1	Road metal and Building stone	97,339	-	97,339	-
2	Gravel or Morrum	8,441	-	8,441	-

- It has been informed that the lease holder has obtained dispatch permits up to 26.09.2020 duly paying requires Seig. fee for quantity of 5,33,699 Cum and subsequently, the Asst. Director of Mines and Geology stopped for issue of dispatch permit on allegations over the subject area.

### 3.7.4. Photographs and Satellite Image (Google Earth) of the mine lease:

- As per the information provided by the mine lease holder, the Geo coordinates of the mine lease are as follows:

17°44'42.56162"N 82°58'38.88202"E  
17°44'41.62562"N 82°58'42.83850"E  
17°44'34.60921"N 82°58'39.13415"E  
17°44'35.73601"N 82°58'34.64223"E

- The Satellite Image (Google Earth) as per the Geo coordinates of the mine lease is as follows:



- The photographs taken during the day of inspection are as follows:



### 3.7.5. Violations:

- M/s Madhava Projects has amalgamated the adjacent mining lease (Lease areas to be mentioned) and being operated as a single mine lease.
- Prior approval from DGMS has not obtained for amalgamation of adjacent mine leases.
- M/s Madhava Projects has carried mining operations beyond the mine lease area.
- The total quantities (within and outside the mine lease area) of road metal and building stone and Gravel are 3,62,542 Cum of Road metal and 54,509 Cum respectively.
- M/s Madhava Projects has carried out mining in quarry lease for Road Metal and Building Stone over an extent of 2.00 Ha in Sy.No.211 of

Vooderu Village, Anakapalli Mandal, Visakhapatnam District till 18.09.2020 without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) from Competent Authorities and carried mining operations beyond the mine lease area.

*3.7.6. Assessment of Environmental compensation:*

As per the information provided by the Asst. Director of Mines and Geology, Anakapalli, the details regarding total quantity of mineral excavation in the mine lease area are as follows:

Road metal and Building stone : 3,62,542 Cum

Gravel or Morrum : 54,509 Cum

As the lease operated without prior clearances, the above quantities are considered as excess / illegally mining.

The conversion factor from Cum to metric tons for Road metal and Building stone is considered as 1.50 Tone/m<sup>3</sup>.

As per information available, the typical gravel density (dry) of Gravel / Morrum is between 1.20 and 2.00 Tone/m<sup>3</sup>. Considering the average, the conversion factor from Cum to metric tons for Gravel / Morrum is considered as 1.60 Tone/m<sup>3</sup>.

Excess mining carried:

Road metal and Building stone : 3,62,542 Cum x 1.5 Tone/m<sup>3</sup>

= 5,43,813 Tones

Gravel or Morrum : 54,509 Cum x 1.6 Tone/m<sup>3</sup>

= 87,214.4 Tones

5,43,813 Tones of Road metal and Building stone and 87,214.4 Tones of Gravel or Morrum were considered as illegal mining and assessed

Environmental Compensation for the quantity of building stone illegally mined. In compliance to Hon'ble NGT orders, committee has calculated environmental compensation based on Approach-1 of Hon'ble NGT order dated 26-02-2021 in the matter of OA 360/2015 (PB). As per the information provided by lease holder, the average price for Road metal and Building stone per tone is Rs. 125/- and for Gravel or Morrum is Rs. 100/-. These rates are used for calculating environmental compensation. As per Approach-1, environmental compensation is ascertained using formula:

$$EC = D * (1 + RF + DF)$$

Where

*EC = Environmental Compensation*

*RF = Risk Factor = 0.25*

*DF = Deterrence Factor (DF).*

*D = Excess Extraction x Market Value-of the material-per-MT-or-m<sup>3</sup>*

*DF = 0.3 if Z/X = 0.11 to 0.40*

*= 0.6 if Z/X = 0.41 to 0.70*

*= 1 if Z/X >= 0.71*

Where Z is Excess Extraction in tones and X is permitted extraction in tones

*EC Calculation:*

*Road metal and Building stone*

Excess Quantity of building stone mined in tones (X) = 5,43,813 Tones

Quantity of building stone mined in excess of permitted quantity in tones (Z)

= 5,43,813 Tones is considered as illegal mining.

Exceedance in extraction (Z/X) = 5,43,813 / 5,43,813 = 1.00

D (Where D = Z x Market Value-of the- material-per-MT-or-m<sup>3</sup>)

$$= 5,43,813 \text{ Tones} \times 125/- = 6,79,76,625/-.$$

$$\text{Environmental Compensation} = 6,79,76,625 * (1 + 0.25 + 1.0)$$

$$= 6,79,76,625 * 2.25$$

$$= \text{Rs. } 15,29,47,406/-$$

$$\begin{array}{l} \text{Environmental Compensation for illegal mining of Road metal and Building} \\ \text{stone} \end{array} = \text{Rs. } 15,29,47,406/- \quad \text{----- (1)}$$

*Gravel or Morrum*

$$\text{Excess Quantity of building stone mined in tones (X)} = 87,214.4 \text{ Tones}$$

$$\begin{array}{l} \text{Quantity of building stone mined in excess of permitted quantity in tones (Z)} \\ = 87,214.4 \text{ Tones is considered as illegal mining.} \end{array}$$

$$\text{Exceedance in extraction (Z/X)} = 87,214.4 / 87,214.4 = 1.00$$

$$D \text{ (Where } D = Z \times \text{Market Value-of the- material-per-MT-or-m}^3\text{)}$$

$$= 87,214.4 \text{ Tones} \times 100/- = 87,21,440/-.$$

$$\text{Environmental Compensation} = 87,21,440 * (1 + 0.25 + 1.0)$$

$$= 87,21,440 * 2.25$$

$$= \text{Rs. } 1,96,23,240/-$$

$$\begin{array}{l} \text{Environmental Compensation for illegal mining of Road metal and Building} \\ \text{stone} \end{array} = \text{Rs. } 1,96,23,240/- \quad \text{----- (2)}$$

Total Environmental Compensation for Mine Lease Area – 1.00 Ha is Rs. 15,29,47,406/- + Rs. 1,96,23,240/- = Rs. 17,25,70,646/- (Rupees Seventeen Crore Twenty Five Lakhs Seventy Thousand Six Hundred Forty Six only).

**3.8. M/s Madhava Projects (Extent: 3.00 Hectare):***3.8.1. Mine Lease, Execution and Mining Approval:*

- The Govt. of Andhra Pradesh, Dept. Mines and Geology, Dy. Director of Mines and Geology, Visakhapatnam vide Procd. No. 2355/Q2/1996 dated 24.12.2011 has granted 1<sup>st</sup> renewal of Quarry Lease for Road Metal and Building Stone over an extent of 3.00 Ha in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for further period of 15 years in favour of M/s Madhava Projects.
- Subsequently, the mine lease has executed and work orders issued by Asst. Director of Mines and Geology, Anakapalli vide Procd. No. 1102/Q/2011 dated 21.03.2012 in favour of M/s Madhava Projects.
- The Govt. of Andhra Pradesh, Dept. Mines and Geology, Dy. Director of Mines and Geology, Visakhapatnam vide Letter No. 1908/MP-AKP/2017 dated 20.01.2018 has approved the Mining for the period from 2017-18 to 2021-22.

*3.8.2. Environmental Clearance:*

- As per the information provided by the Asst. Director of Mines and Geology, Anakapalli, the lease holder has filed an online application to State Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh vide Proposal No. IA/AP/MIN/72737/2018 and received acknowledgement dated 06.02.2018.

*3.8.3. Consent for Establishment (CFE) & Consent for Operation (CFO):*

- The mining activities has carried out without Consent for Establishment (CFE) & Consent for Operation (CFO) from Andhra Pradesh Pollution Control Board (APPCB).

*4.8.4. Quantity of Excavation and Dispatch:*

- During the days of Inspection, the mine is not in operational.
- As per the information provided by the Asst. Director of Mines and Geology, Anakapalli, the details regarding quantity of excavation and dispatch of mineral are as follows:

SN	Mineral	Total Excavated quantity in Cum	Dispatch permit as per the Office records in Cum	Balance Quantity in Cum	Remarks
1	Road metal and Building stone	2,49,041.858	90,638	1,58,403.858	The lessee mis utilized transit forms and transported lesser quantity than permits (quantity)

- It has been informed that the lease holder has obtained dispatch permits up to 25.06.2021 duly paying requires Seig. fee for quantity of 90,638 Cum and subsequently, the Asst. Director of Mines and Geology stopped for issue of dispatch permit on allegations over the subject area.

3.8.5. *Photographs and Satellite Image (Google Earth) of the mine lease:*

- As per the information provided by the mine lease holder, the Geo coordinates of the mine lease are as follows:

17°44'52.98262"N 82°59'05.82955"E  
 17°44'50.45972"N 82°59'08.24226"E  
 17°44'42.39676"N 82°59'02.50831"E  
 17°44'44.89715"N 82°59'00.13127"E

- The Satellite Image (Google Earth) as per the Geo coordinates of the mine lease is as follows:



- The photographs taken during the day of inspection are as follows:





3.8.6. Violations:

- M/s Madhava Projects has amalgamated the adjacent mining lease (Lease areas to be mentioned) and being operated as a single mine lease.
- Prior approval from DGMS has not obtained for amalgamation of adjacent mine leases.

- M/s Madhava Projects has carried out mining in quarry lease for Road Metal and Building Stone over an extent of 3.00 Ha in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District till 25.06.2021 without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) from Competent Authorities and carried mining operations beyond the mine lease area.

### 3.8.7. Assessment of Environmental compensation:

As per the information provided by the Asst. Director of Mines and Geology, Anakapalli, the details regarding total quantity of mineral excavation in the mine lease area are as follows:

Road metal and Building stone : 2,49,041.858 Cum

As the lease operated without prior clearances, the above quantities are considered as excess / illegally mining.

The conversion factor from Cum to metric tons for Road metal and Building stone is considered as 1.50 Tone/m<sup>3</sup>.

As per information available, the typical gravel density (dry) of Gravel / Morrum is between 1.20 and 2.00 Tone/m<sup>3</sup>. Considering the average, the conversion factor from Cum to metric tons for Gravel / Morrum is considered as 1.60 Tone/m<sup>3</sup>.

Excess mining carried:

Road metal and Building stone : 2,49,041.858 Cum x 1.5 Tone/m<sup>3</sup>

$$= 3,73,562.787 \text{ Tones}$$

3,73,562.787 Tones of Road metal and Building stone was considered as illegal mining and assessed Environmental Compensation for the quantity of building stone illegally mined. In compliance to Hon'ble NGT orders, committee has calculated environmental compensation based on Approach-1 of Hon'ble NGT order dated 26-02-2021 in the matter of OA 360/2015 (PB). As per the information provided by lease holder, the average price for Road

metal and Building stone per tone is Rs. 125/- and for Gravel or Morrum is Rs. 100/-. These rates are used for calculating environmental compensation. As per Approach-1, environmental compensation is ascertained using formula:

$$EC = D * (1 + RF + DF)$$

Where

*EC = Environmental Compensation*

*RF = Risk Factor = 0.25*

*DF = Deterrence Factor (DF).*

*D = Excess Extraction x Market Value-of the material-per-MT-or-m<sup>3</sup>*

*DF = 0.3 if Z/X = 0.11 to 0.40*

*= 0.6 if Z/X = 0.41 to 0.70*

*= 1 if Z/X >= 0.71*

Where Z is Excess Extraction in tones and X is permitted extraction in tones

*EC Calculation:*

*Road metal and Building stone*

Excess Quantity of building stone mined in tones (X) = 3,73,562.787 Tones

Quantity of building stone mined in excess of permitted quantity in tones (Z)

= 3,73,562.787 Tones is considered as illegal mining.

Exceedance in extraction (Z/X) = 3,73,562.787 / 3,73,562.787 = 1.00

D (Where D = Z x Market Value-of the- material-per-MT-or-m<sup>3</sup>)

= 3,73,562.787 Tones x 125/- = 4,66,95,348.4/-.

Environmental Compensation = 4,66,95,348.4 \* (1 + 0.25 + 1.0)

= 4,66,95,348.4 \* 2.25

= Rs. 10,50,64,534/-

Environmental Compensation for illegal mining of Road metal and Building stone = Rs. 10,50,64,534/- ----- (1)

Total Environmental Compensation for Mine Lease Area – 3.00 Ha is Rs. 10,50,64,534/- (Rupees Ten Crore Fifty Lakhs Sixty Four Thousand Five Hundred Thirty Four only).

### **3.9. M/s Madhava Projects (Extent: 3.00 Hectare):**

#### *3.9.1. Mine Lease, Execution and Mining Approval:*

- The Govt. of Andhra Pradesh, Dept. Mines and Geology, Dy. Director of Mines and Geology, Visakhapatnam vide Procd. No. 1508/Q2A/1996 dated 24.12.2011 has granted 1<sup>st</sup> renewal of Quarry Lease for Road Metal and Building Stone over an extent of 3.00 Ha in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for further period of 15 years in favour of M/s Madhava Projects.
- Subsequently, the mine lease has executed and work orders issued by Asst. Director of Mines and Geology, Anakapalli vide Procd. No. 3065/Q/2011 dated 21.03.2012 in favour of M/s Madhava Projects and the lease will be in force up to 19.09.2026.
- The Govt. of Andhra Pradesh, Dept. Mines and Geology, Dy. Director of Mines and Geology, Visakhapatnam vide Letter No. 1904/MP-AKP/2017 dated 20.01.2018 has approved the Mining for the period from 2017-18 to 2021-22.

#### *3.9.2. Environmental Clearance:*

- As per the information provided by the Asst. Director of Mines and Geology, Anakapalli, the lease holder has filed an online application to State Environmental Impact Assessment Authority (SEIAA), Andhra

Pradesh vide Proposal No. IA/AP/MIN/72769/2018 and received acknowledgement dated 07.02.2018.

*3.9.3. Consent for Establishment (CFE) & Consent for Operation (CFO):*

- The mining activities has carried out without Consent for Establishment (CFE) & Consent for Operation (CFO) from Andhra Pradesh Pollution Control Board (APPCB).

*3.9.4. Quantity of Excavation and Dispatch:*

- During the days of Inspection, the mine is not in operational.
- As per the information provided by the Asst. Director of Mines and Geology, Anakapalli, the details regarding quantity of excavation and dispatch of mineral are as follows:

SN	Mineral	Total Excavated quantity in Cum	Dispatch permit as per the Office records in Cum	Balance Quantity in Cum	Remarks
1	Road metal and Building stone	39,536.634	4,25,413	3,85,876.36	The lessee mis utilized transit forms and transported lesser quantity than permits (quantity)
2	Gravel or Morrum	12,879.342	-	12,879.342	Gravel is not included in the grant order.

- It has been informed that the lease holder has obtained dispatch permits up to 08.10.2020 duly paying requires Seig.fee for quantity of 4,25,413 Cum and subsequently, the Asst. Director of Mines and Geology stopped for issue of dispatch permit on allegations over the subject area.

*3.9.5. Photographs and Satellite Image (Google Earth) of the mine lease:*

- As per the information provided by the mine lease holder, the Geo coordinates of the mine lease are as follows:

17°44'52.98262"N 82°59'05.82955"E  
17°44'50.45972"N 82°59'08.24226"E  
17°44'42.39676"N 82°59'02.50831"E  
17°44'44.89715"N 82°59'00.13127"E

- The Satellite Image (Google Earth) as per the Geo coordinates of the mine lease is as follows:



- The photographs taken during the day of inspection are as follows:



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3.9.6. Violations:

- M/s Madhava Projects has amalgamated the adjacent mining lease (Lease areas to be mentioned) and being operated as a single mine lease.
- Prior approval from DGMS has not obtained for amalgamation of adjacent mine leases.

- M/s Madhava Projects has carried out mining in quarry lease for Road Metal and Building Stone over an extent of 3.00 Ha in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District till 08.10.2020 without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) from Competent Authorities and carried mining operations beyond the mine lease area.

### 3.9.7. Assessment of Environmental compensation:

As per the information provided by the Asst. Director of Mines and Geology, Anakapalli, the details regarding total quantity of mineral excavation in the mine lease area are as follows:

Road metal and Building stone : 39,536.634 Cum

Gravel or Morrum : 12,879.342 Cum

As the lease operated without prior clearances, the above quantities are considered as excess / illegally mining.

The conversion factor from Cum to metric tons for Road metal and Building stone is considered as 1.50 Tone/m<sup>3</sup>.

As per information available, the typical gravel density (dry) of Gravel / Morrum is between 1.20 and 2.00 Tone/m<sup>3</sup>. Considering the average, the conversion factor from Cum to metric tons for Gravel / Morrum is considered as 1.60 Tone/m<sup>3</sup>.

Excess mining carried:

Road metal and Building stone : 39,536.634 Cum x 1.5 Tone/m<sup>3</sup>

= 59,304.951 Tones

Gravel or Morrum : 12,879.342 Cum x 1.6 Tone/m<sup>3</sup>

= 20,606.947 Tones

59,304.951 Tones of Road metal and Building stone and 20,606.947 Tones of Gravel or Morrum were considered as illegal mining and assessed Environmental Compensation for the quantity of building stone illegally mined. In compliance to Hon'ble NGT orders, committee has calculated environmental compensation based on Approach-1 of Hon'ble NGT order dated 26-02-2021 in the matter of OA 360/2015 (PB). As per the information provided by lease holder, the average price for Road metal and Building stone per tone is Rs. 125/- and for Gravel or Morrum is Rs. 100/-. These rates are used for calculating environmental compensation. As per Approach-1, environmental compensation is ascertained using formula:

$$EC = D * (1 + RF + DF)$$

Where

*EC = Environmental Compensation*

*RF = Risk Factor = 0.25*

*DF = Deterrence Factor (DF).*

*D = Excess Extraction x Market Value-of the material-per-MT-or-m<sup>3</sup>*

*DF = 0.3 if Z/X = 0.11 to 0.40*

*= 0.6 if Z/X = 0.41 to 0.70*

*= 1 if Z/X >= 0.71*

Where Z is Excess Extraction in tones and X is permitted extraction in tones

*EC Calculation:*

*Road metal and Building stone*

Excess Quantity of building stone mined in tones (X) = 59,304.951 Tones

Quantity of building stone mined in excess of permitted quantity in tones (Z)

= 59,304.951 Tones is considered as illegal mining.

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Exceedance in extraction (Z/X) = 59,304.951 / 59,304.951 = 1.00

D (Where D = Z x Market Value-of the- material-per-MT-or-m<sup>3</sup>)

= 59,304.951 Tones x 125/- = 74,13,118.875/-.

Environmental Compensation = 74,13,118.875 \* (1 + 0.25 + 1.0)

= 74,13,118.875 \* 2.25

= Rs. 1,66,79,517.46/-

Environmental Compensation for illegal mining of Road metal and Building  
stone = Rs. 1,66,79,517/- ----- (1)

*Gravel or Morrum*

Excess Quantity of building stone mined in tones (X) = 20,606.947 Tones

Quantity of building stone mined in excess of permitted quantity in tones (Z)  
= 20,606.947 Tones is considered as illegal mining.

Exceedance in extraction (Z/X) = 20,606.947 / 20,606.947 = 1.00

D (Where D = Z x Market Value-of the- material-per-MT-or-m<sup>3</sup>)

= 20,606.947 Tones x 100/- = 20,60,694.7/-.

Environmental Compensation = 20,60,694.7 \* (1 + 0.25 + 1.0)

= 20,60,694.7 \* 2.25

= Rs. 46,36,563.07/-

Environmental Compensation for illegal mining of Road metal and Building  
stone = Rs. 46,36,563/- ----- (2)

Total Environmental Compensation for Mine Lease Area – 1.00 Ha is Rs.  
1,66,79,517/- + Rs. 46,36,563/- = Rs. 2,13,16,080/- (Rupees One Crore  
Seventy Six Lakhs Forty One Thousand Two Hundred Thirty Five only).

**3.10. M/s Madhava Projects (Extent: 4.65 Hectare):***3.10.1. Mine Lease, Execution and Mining Approval:*

- The Govt. of Andhra Pradesh, Dept. Mines and Geology, Dy. Director of Mines and Geology, Visakhapatnam vide Procd. No. 3701/Q/1998 dated 03.11.1999 has granted Quarry Lease for Road Metal and Building Stone over an extent of 4.65 Ha in Sy.No. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for further period of 10 years in favour of M/s Sri Pasa Engineering Company.
- Subsequently, the mine lease has executed and work orders issued by Asst. Director of Mines and Geology, Visakhapatnam vide Procs. No. 3701/Q/98 dated 29.01.2000 in favour of M/s Sri Pasa Engineering Company.
- The Govt. of Andhra Pradesh, Dept. Mines and Geology, Dy. Director of Mines and Geology, Visakhapatnam vide Proceedings No. 1167/Q2/2000, dated 04.03.2006 has transferred the mine lease in favour of M/s. Madhava Projects from M/s Sri Pasa Engineering Company due to reconstitution of the firm with the same partners. The lease is valid up to 28.01.2030.
- Subsequently, the Dy. Director of Mines & Geology, Visakhapatnam vide Procd. No. 3003/Q2A/2015 dated 08.01.2016 has granted 1<sup>st</sup> renewal of mine lease a further period of 15 years in favour of M/s. Madhava Projects Ltd.
- Subsequently, the mine transfer lease deed has executed and work orders issued by Asst. Director of Mines and Geology, Anakapalli vide Procd. No. 6451/Q/14 dated 22.03.2016 in favour of M/s. Madhava Projects Ltd. for period of 15 years with effect from 29.01.2015 to 28.01.2030.
- The Govt. of Andhra Pradesh, Dept. Mines and Geology, Dy. Director of Mines and Geology, Visakhapatnam vide Letter No. 1911/MP-

AKP/2017 dated 20.01.2018 has approved the Mining Plan for the period from 2017-18 to 2021-22.

*3.10.2. Environmental Clearance:*

- As per the records, SEIAA, AP has granted Environmental Clearance (EC) to the mine lease vide Order No. SEIAA/AP/VSP/MIN/02/2020/1726/175.26/172.16 dated 12.01.2022 for a period of 5.26 Years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.

*3.10.3. Consent for Establishment (CFE) & Consent for Operation (CFO):*

- Consent for Establishment (CFE) has obtained from Andhra Pradesh Pollution Control Board (APPCB) vide Consent Order No. 84804/APPCB/ZO-VSP/VSP/CFE/2022 dated 27.01.2022 for mining of 1,70,706 m<sup>3</sup>/annum of road metal and building stone over an extent of 4.65 Ha.
- Consent for Operation (CFO) has obtained from Andhra Pradesh Pollution Control Board (APPCB) vide Consent Order No. 8480/APPCB/ZO-VSP/VSP/CTO/2023 dated 13.02.2023 for mining of 1,70,706 m<sup>3</sup>/annum of road metal and building stone over an extent of 4.65 Ha. The CFO is valid till 31.01.2024.

*3.10.4. Quantity of Excavation and Dispatch:*

- During the days of Inspection, the mine is not in operational.
- As per the information provided by the Asst. Director of Mines and Geology, Anakapalli, the details regarding quantity of excavation and dispatch of mineral are as follows:

SN	Mineral	Total Excavated quantity in Cum	Dispatch permit as per the Office records in Cum	Balance Quantity in Cum	Remarks
1	Road metal and Building stone	39,536.634	4,25,413	3,85,876.36	The lessee obtained excess permits (quantity) than excavated quantity
2	Gravel or Morrum	12,879.342	-	12,879.342	Gravel is not included in the grant order, EC and CFO.

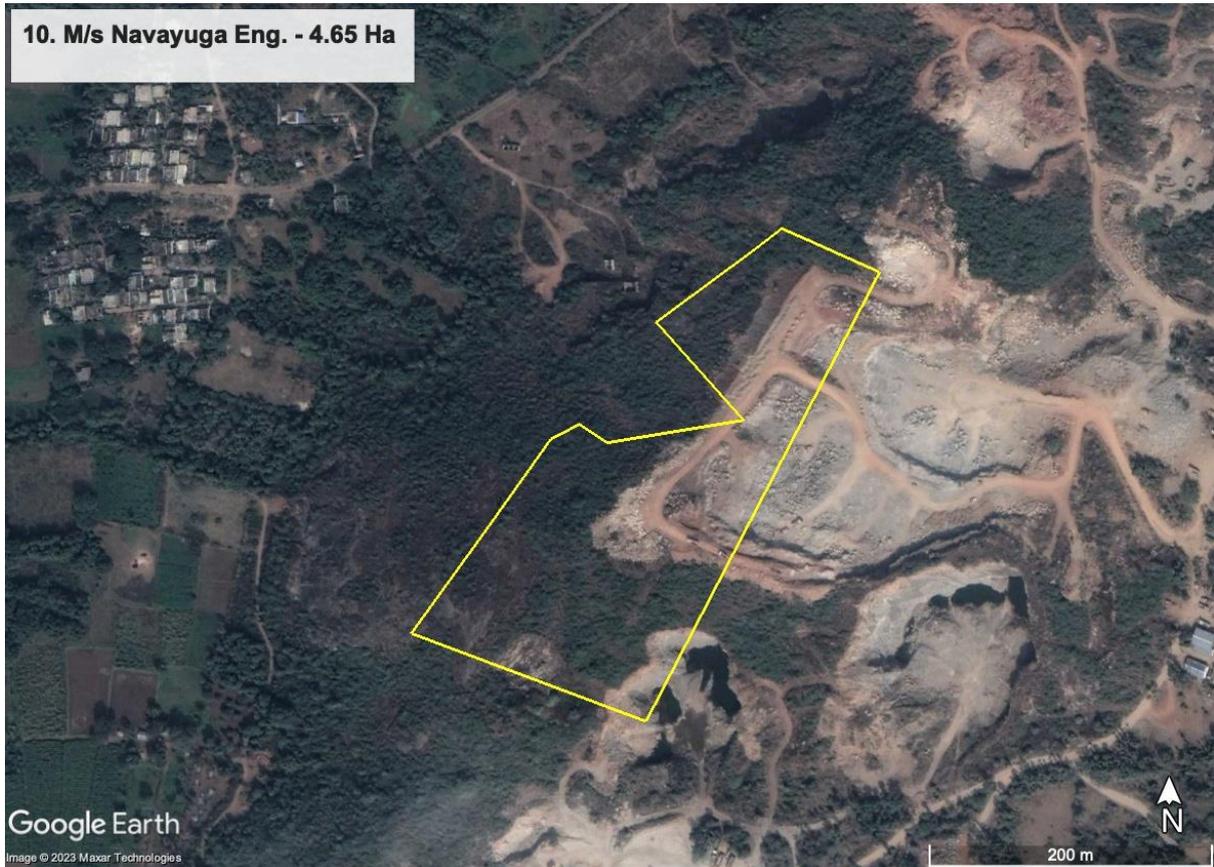
- As per the information provided by the Asst. Director of Mines and Geology, Anakapalli, it has been informed that the lease holder has obtained dispatch permits up to 16.06.2021 duly paying requires Seig.fee for quantity of 4,25,413 Cum and subsequently, the Asst. Director of Mines and Geology stopped for issue of dispatch permit on allegations over the subject area.

#### 3.10.5. Photographs and Satellite Image (Google Earth) of the mine lease:

- As per the information provided by the mine lease holder, the Geo coordinates of the mine lease are as follows:

17°44'44.70787"N 082°58'36.17805"E  
 17°44'45.11259"N 082°58'36.80103"E  
 17°44'44.06530"N 082°58'39.21217"E  
 17°44'33.60443"N 082°58'33.42897"E  
 17°44'35.64520"N 082°58'27.76071"E  
 17°44'38.05702"N 082°58'29.58155"E  
 17°44'40.07197"N 082°58'31.10278"E  
 17°44'40.46105"N 082°58'31.80891"E  
 17°44'40.03148"N 082°58'32.48900"E  
 17°44'40.56773"N 082°58'35.83648"E  
 17°44'42.89967"N 082°58'33.67444"E

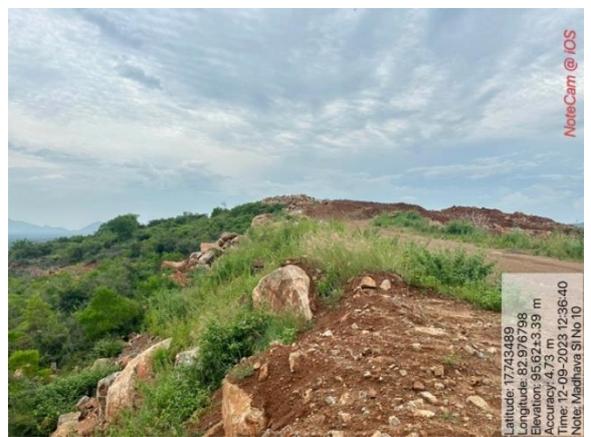
- The Satellite Image (Google Earth) as per the Geo coordinates of the mine lease is as follows:



- The photographs taken during the day of inspection are as follows:



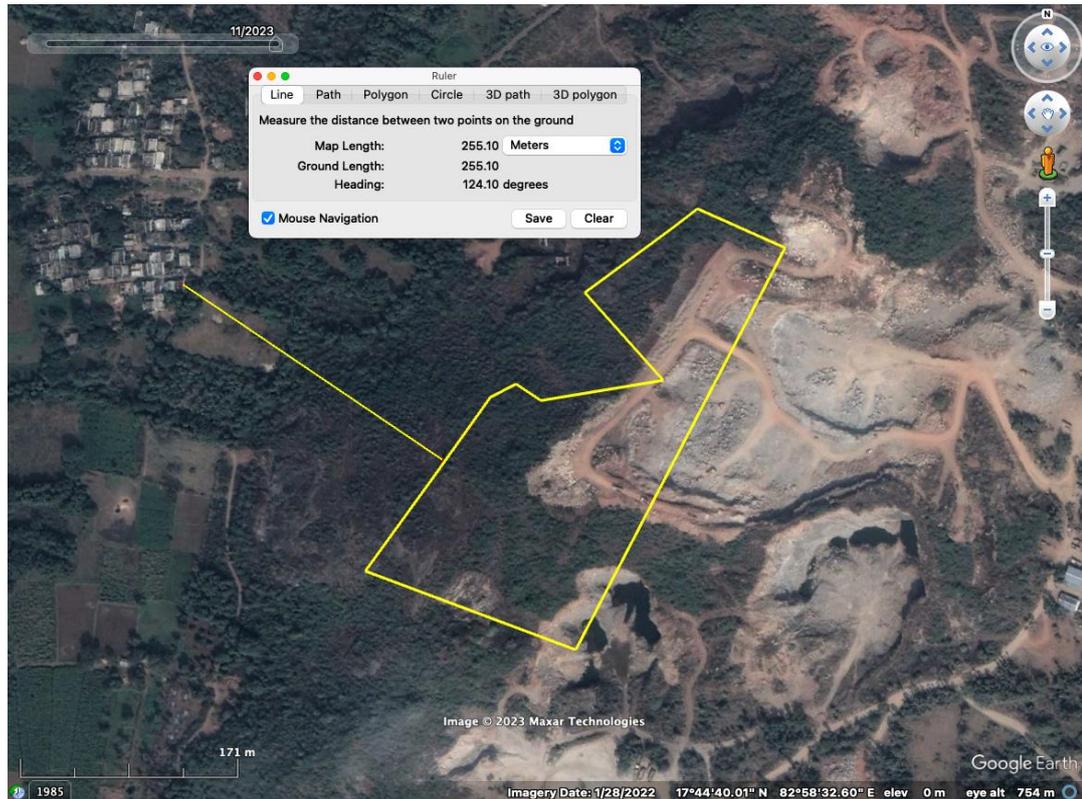
I/58370/2023



3.10.6. Violations:

- M/s Madhava Projects has amalgamated the adjacent mining lease and being operated as a single mine lease.
- Prior approval from DGMS has not obtained for amalgamation of adjacent mine leases.

- As per the preamble of EC dated 12.01.2022 (Page No. 1, Point No. 1), *“It was reported that the nearest human habitation viz., Bowluvada (V) exists at a distance of about 0.91 Km from the mine lease area.”* However, as per the satellite image, the nearest habitation is around 255 meter from the mine lease boundary. In view of this, it has been observed that the lease holder has provided false information to the SEIAA, AP for grant of Environmental Clearance to the project. The Satellite Image (Google Earth) is as follows:



- As per the preamble of EC dated 12.01.2022 (Page No. 2, Point No. 2), *“The Committee noted that as per cluster letter issued Asst. Director of Mines & Geology, Anakapalli, vide Lr. No.: 1430/Q/2005-16, dated: 01.02.2020 there are twenty six existing quarry lease within the radius of 500 mtrs area”*
- As per the EIA Notifications and Office Memorandums issued by MoEF&CC for minor minerals, the mine lease is situated in cluster and requires prior Public Hearing. However, Environmental clearance has issued by SEIAA, Andhra Pradesh without prior Public Hearing.

- As per the fresh working area surveyed by Dept. of Mines and Geology on 16.5.2022, the total excavation within the leased area is 74,646.17 m<sup>3</sup> of road metal and 21,312.24 m<sup>3</sup> of gravel and also outside of the leased area is 216.48 m<sup>3</sup> of Road metal and 209.37 m<sup>3</sup> of gravel.
- Then the total quantities of road metal and building stone and Gravel are 74,862.65 m<sup>3</sup> of Road metal and 21,521.61 m<sup>3</sup> respectively.
- In view of the above, the Asst. Director of Mines and Geology, Anakapalli has reported that, the lessee company M/s Madhava Projects obtaining permits for transportation of mineral in the guise of statutory permissions available lease pertains to the lease extent of 4.65 Hectares but also working in other Quarry Leases which are not having environmental clearance and Consent Order for operation clearly indicates violation of provisions of Andhra Pradesh Minor Minerals Concession Rules, 1966.

### 3.10.7. Assessment of Environmental compensation:

As per the information provided by the Asst. Director of Mines and Geology, Anakapalli, the details regarding total quantity of mineral excavation out side the mine lease area are as follows:

Road metal and Building stone : 216.48 Cum

Gravel or Morrum : 209.37 Cum

The above quantities are considered as excess / illegally mining.

The conversion factor from Cum to metric tons for Road metal and Building stone is considered as 1.50 Tone/m<sup>3</sup>.

As per information available, the typical gravel density (dry) is between 1.20 and 2.00 Tone/m<sup>3</sup>. Considering the average, the conversion factor from Cum to metric tons for Road metal and Building stone is considered as 1.60 Tone/m<sup>3</sup>.

Excess mining carried:

Road metal and Building stone : 216.482 Cum x 1.5 Tone/m<sup>3</sup>  
= 324.72 Tones

Gravel or Morrum : 209.37 Cum x 1.6 Tone/m<sup>3</sup>  
= 334.99 Tones

324.72 Tones of Road metal and Building stone and 334.99 Tones of Gravel or Morrum were considered as illegal mining and assessed Environmental Compensation for the quantity of building stone illegally mined. In compliance to Hon'ble NGT orders, committee has calculated environmental compensation based on Approach-1 of Hon'ble NGT order dated 26-02-2021 in the matter of OA 360/2015 (PB). As per the information provided by lease holder, the average price for Road metal and Building stone per tone is Rs. 125/- and for Gravel or Morrum is Rs. 100/-. These rates are used for calculating environmental compensation. As per Approach-1, environmental compensation is ascertained using formula:

$$EC = D * (1 + RF + DF)$$

Where

*EC* = Environmental Compensation

*RF* = Risk Factor = 0.25

*DF* = Deterrence Factor (*DF*).

*D* = Excess Extraction x Market Value-of the material-per-MT-or-m<sup>3</sup>

*DF* = 0.3 if *Z/X* = 0.11 to 0.40

= 0.6 if *Z/X* = 0.41 to 0.70

= 1 if *Z/X* >= 0.71

Where Z is Excess Extraction in tones and X is permitted extraction in tones

EC Calculation:

*Road metal and Building stone*

Excess Quantity of building stone mined in tones (X) = 324.72 Tones

Quantity of building stone mined in excess of permitted quantity in tones (Z)  
= 324.72 Tones Tones is considered as illegal mining.

Exceedance in extraction (Z/X) =  $324.72 / 324.72 = 1.00$

D (Where D = Z x Market Value-of the- material-per-MT-or-m<sup>3</sup>)  
= 324.72 Tones x 125/- = 40,590/-.

Environmental Compensation =  $40,590 * (1 + 0.25 + 1.0)$   
=  $40,590 * 2.25$   
= Rs. 91,327.5/-

Environmental Compensation for illegal mining of Road metal and Building  
stone = Rs. 91,327.5/- ----- (1)

*Gravel or Morrum*

Excess Quantity of building stone mined in tones (X) = 334.99 Tones

Quantity of building stone mined in excess of permitted quantity in tones (Z)  
= 334.99 Tones is considered as illegal mining.

Exceedance in extraction (Z/X) =  $334.99 / 334.99 = 1.00$

D (Where D = Z x Market Value-of the- material-per-MT-or-m<sup>3</sup>)  
= 334.99 Tones x 100/- = 33,499/-.

Environmental Compensation =  $33,499 * (1 + 0.25 + 1.0)$

$$= 33,499 * 2.25$$

$$= \text{Rs. } 75,372.75/-$$

Environmental Compensation for illegal mining of Road metal and Building stone = Rs. 75,372.75/- ----- (2)

Total Environmental Compensation for Mine Lease Area – 1.00 Ha is Rs. 91,327.5/- + Rs. 75,372.75/- = Rs. 1,66,700/- (Rupees One Lakh Sixty Six Thousand Seven Hundred only).

**The overall statement of the quantities excavated and environmental compensation calculated is as follows:**

SN	Extent (Ha)	Lease valid up to	EC	Consent	Total Quantity Excavated (Tones)		Environmental Compensation (Rs./-)
					Road Metal	Gravel/Morrum	
1	1.00	01.05.2026	No	No	37,156.245	31,960.184	1,76,41,235
2	5.00	16.09.2022	No	No	1,33,041	46,444.82	4,78,67,866
3	4.00	28.01.2030	No	No	1,99,351.32	-	5,60,67,559
4	2.00	11.06.2021	No	No	55,767.37	61,530.93	2,95,29,032
5	2.00	01.03.2022	No	No	47,403.94	28,003.13	1,96,33,062
6	4.50	04.05.2024	No	No	16,18,031.06	-	45,50,71,234
7	3.00	25.06.2026	No	No	5,43,813	87,214.4	17,25,70,646
8	3.00	19.09.2026	No	No	3,73,562.787	-	10,50,64,534
9	3.00	19.09.2026	No	No	59,304.951	20,606.947	2,13,16,080
10	4.65	28.01.2030	Yes	Yes	324.72	334.99	1,66,700
<b>Total</b>					<b>30,67,756.39</b>	<b>2,76,095.40</b>	<b>92,49,27,948</b>

Total Environmental Compensation for all the mine lease areas is Rs. 92,49,27,948/- (Rupees Ninety Two Crores Forty Nine Lakhs Twenty Seven Thousand Nine Hundred Forty Eight only).

**4.0. Compliance of Terms of Reference:**

Compliance of Hon'ble NGT, SZ, Chennai directions issued vide Order dated 31.03.2022 is as follows:

***i. Whether the Respondents No. 10 & 11 are having necessary clearances/licenses and other permissions to carry out the mining operation and crushing unit in that area.******Reply:***

- Mining leases (except 4.65 Ha, Sl No. 10 in above mentioned table) does not obtain prior Environmental Clearances (if applicable) from State Environment Impact Assessment Authority (SEIAA), Andhra Pradesh.
- Mining leases (except 4.65 Ha, Sl No. 10 in above mentioned table) does not obtain prior Consent for Establishment (CFE) and Consent for Operation (CFO) from Andhra Pradesh Pollution Control Board (APPCB).
- All the ten mine leases were amalgamated and is being operated as a single mine lease. Prior approval from DGMS has not obtained for amalgamation of adjacent mine leases.
- Two (02) nos. of borewells are being operated without prior permission from competent authority.

***ii. Whether the Respondents No. 10 & 11 have provided necessary pollution control mechanism.******Reply:***

- During the day of inspection, mines are not in operational. One truck mounted water sprinkling tanker is available in the mine lease area. However, required pollution control mechanism is not provided.

**iii. Whether they are complying with the conditions, if the Environmental Clearance (EC) and other permissions were granted in carrying out the mining and crushing operation, if not, what is the nature of action taken by the regulators against the same.**

**Reply:**

- SEIAA, AP has granted Environmental Clearance (EC) to the mine lease (4.65 Ha, Sl No. 10 in above mentioned table) vide Order No. SEIAA/AP/VSP/MIN/02/2020/1726/175.26/172.16 dated 12.01.2022.
- The detailed compliance status of conditions stipulated in EC is annexed as Annexure-I.
- As per the preamble of EC dated 12.01.2022 (Page No. 1, Point No. 1), *“It was reported that the nearest human habitation viz., Bowluvada (V) exists at a distance of about 0.91 Km from the mine lease area.”* However, as per the satellite image, the nearest habitation is around 255 meter from the mine lease boundary. In view of this, it has been observed that the lease holder has provided false information to the SEIAA, AP for grant of Environmental Clearance to the project.
- As per the preamble of EC dated 12.01.2022 (Page No. 2, Point No. 2), *“The Committee noted that as per cluster letter issued Asst. Director of Mines & Geology, Anakapalli, vide Lr. No.: 1430/Q/2005-16, dated: 01.02.2020 there are twenty six existing quarry lease within the radius of 500 mtrs area”*
- As per the EIA Notifications and Office Memorandums issued by MoEF&CC for minor minerals, the mine lease is situated in cluster and requires prior Public Hearing. However, Environmental clearance has issued by SEIAA, Andhra Pradesh without prior Public Hearing.

**iv. Whether the Respondents No. 10 & 11 have committed any illegal mining or excess mining, other than the permission granted and if so, what is the quantity and what is the nature of action taken by the Mining Department and the other regulators against them for the violation.**

**Reply:**

- Mining leases (except 4.65 Ha, Sl No. 10 in above mentioned table) does not obtain prior Environmental Clearances (if applicable) from State Environment Impact Assessment Authority (SEIAA), Andhra Pradesh.
- Mining leases (except 4.65 Ha, Sl No. 10 in above mentioned table) does not obtain prior Consent for Establishment (CFE) and Consent for Operation (CFO) from Andhra Pradesh Pollution Control Board (APPCB).
- Excess mining beyond the mine lease area has carried in mine lease of 2.00 Ha (Sl.No. 4), 3.00 Ha (Sl.No. 7) and 4.65 Ha (Sl No. 10) in above mentioned table.

**v. If there is any excess mining and violation of conditions committed by the Respondents No. 10 & 11, assess the environmental compensation for excess mining and violation said to have been committed as directed by the Principal Bench as well as this Bench in several matters of this nature.**

**Reply:**

- The overall statement of Environmental compensation calculated is as follows:

SN	Extent (Ha)	Lease valid up to	EC	Consent	Total Quantity Excavated (Tones)		Environmental Compensation (Rs./-)
					Road Metal	Gravel/Morrum	
1	1.00	01.05.2026	No	No	37,156.245	31,960.184	1,76,41,235
2	5.00	16.09.2022	No	No	1,33,041	46,444.82	4,78,67,866
3	4.00	28.01.2030	No	No	1,99,351.32	-	5,60,67,559
4	2.00	11.06.2021	No	No	55,767.37	61,530.93	2,95,29,032

5	2.00	01.03.2022	No	No	47,403.94	28,003.13	1,96,33,062
6	4.50	04.05.2024	No	No	16,18,031.06	-	45,50,71,234
7	3.00	25.06.2026	No	No	5,43,813	87,214.4	17,25,70,646
8	3.00	19.09.2026	No	No	3,73,562.787	-	10,50,64,534
9	3.00	19.09.2026	No	No	59,304.951	20,606.947	2,13,16,080
10	4.65	28.01.2030	Yes	Yes	324.72	334.99	1,66,700
<b>Total</b>					<b>30,67,756.39</b>	<b>2,76,095.40</b>	<b>92,49,27,948</b>

- Total Environmental Compensation for all the mine lease areas is Rs. 92,49,27,948/- (Rupees Ninety Two Crores Forty Nine Lakhs Twenty Seven Thousand Nine Hundred Forty Eight only).

**vi. On account of excess and illegal mining, if any damage has been caused to the environment, then the Joint Committee is directed to assess the damage caused to the environment and assess the cost of restoration as well.**

**Reply:**

- It is humbly requested that the Hon'ble NGT, SZ may kindly grant time to assess the damage caused to the environment and to assess the cost of restoration.

**vii. If the Respondents No. 10 & 11 are having necessary permissions and clearances and the pollution control mechanism provided are not sufficient, then the Joint Committee is directed to suggest the remedial measures to curb the possibility of pollution that is being caused on account of their operation.**

**Reply:**

- It is humbly requested that the Hon'ble NGT, SZ may kindly grant time to study remedial measures to be implemented for abatement of pollution.

**viii. Ascertain the Ambient Air Quality, Noise Level Survey and water quality in that area and if there is any pollution caused such as air, water and sound on account of the operation of the Respondents No.10 & 11, then they are directed to assess the compensation for the damage caused to the environment as well and suggest the remedial measures to mitigate the situation of air, water and sound pollution that is likely to be caused on account of their operation to be carried out by them.**

**Reply:**

- As per the records, the proponents are not conducting any environmental parameters monitoring viz., Ambient Air Quality, Work zone emissions, Noise levels, Surface / Ground water quality, etc.
- Therefore, it is unable to assess the status of Ambient Air Quality, Noise Level Survey and water quality.
- In this regard, the non compliances of EC conditions is communicated vide letter dated 23.11.2023 (Annexure-2).

**ix. Ascertain from the authorities as to whether any of the officials have been obstructed while discharging their official duty by the employees of the Respondents No.10 and 11 or their men and if so, what is the nature of legal action taken in this regard by the authorities.**

**Reply:**

- It is humbly informing that no such situation is raised till date.



(Dr. Suresh Babu Pasupuleti)  
Scientist 'D', MoEF&CC,  
Sub Office, Vijayawada.





**भारत सरकार / Government of India**  
**पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय**  
**Ministry of Environment, Forest and Climate Change**  
**विजयवाड़ा में उप कार्यालय / Sub Office at Vijayawada**  
**ग्रीन हाउस, गोपालारेड्डी रोड, विजयवाड़ा, आंध्र प्रदेश - 520010**  
**Green House, Gopalareddy Road, Vijayawada, Andhra Pradesh - 520010.**



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**अनुश्रवण आख्या / Monitoring Report**

SN	Item	Details
1.	परियोजना का प्रकार <b>Type of Project</b>	Non-Coal Mining (Road Metal & Building Stone)
2.	परियोजना का नाम <b>Name of Project</b>	SEIAA, A.P. - 4.65 Ha Road Metal & Building Stone Mine of M/s. Madhava Projects at Sy. No: 211, Vooderu Village, Anakapalli Mandal, Visakhapatnam District, Andhra Pradesh
3.	परियोजना प्राधिकरण का पता <b>Address of project authorities</b>	The Director, M/s Madhava Projects, D. No.4-9-18/29/1, Ratnaveni Complex, Dwarakanagar, Visakhapatnam District, Andhra Pradesh- 530016,
4.	पर्यावरणीय स्वीकृति पत्र सं० एवं तिथि <b>Env. Clearance Letter No. &amp; Date</b>	SEIAA/AP/VSP/MIN/02/2020/1726/17 5.26/172.16 dated 12.01.2022
5.	क्षेत्रीय कार्यालयपत्र सं० <b>Regional Office File No.</b>	SO/VIJ/EPA/EC-B/102/10-209/2023
6.	स्थल दौरा तिथि <b>Date of Site Visit</b>	11 <sup>th</sup> & 12 <sup>th</sup> September, 2023
7.	परियोजना की स्थिति <b>Status of Project</b>	Not in operational

**8. परियोजना की वर्तमान स्थिति / Present status of the Project:**

The project was monitored by undersigned on 11<sup>th</sup> & 12<sup>th</sup> September, 2023. During monitoring, Shri Duvvuri Sombabu, General Manager and other Officials were present. As per the discussions held with Project Authorities (PAs), it has been observed that the project is a Road Metal and Building Stone of 1,70,706 m<sup>3</sup>/annum production capacity over an area of 4.65 Ha. It has been observed that the PAs have obtained the following clearances and approvals under various acts applicable to the project:

*Mine Lease and Mining Plan:*

The Govt. of Andhra Pradesh, Dept. Mines and Geology, Dy. Director of Mines and Geology, Visakhapatnam vide Procd. No. 3701/Q/1998 dated 03.11.1999 has granted Quarry Lease for Road Metal and Building Stone over an extent of 4.65 Ha in Sy.No.

211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for further period of 10 years in favour of M/s Sri Pasa Engineering Company.

Subsequently, the mine lease has executed and work orders issued by Asst. Director of Mines and Geology, Visakhapatnam vide Procs. No. 3701/Q/98 dated 29.01.2000 in favour of M/s Sri Pasa Engineering Company.

The Govt. of Andhra Pradesh, Dept. Mines and Geology, Dy. Director of Mines and Geology, Visakhapatnam vide Proceedings No. 1167/Q2/2000, dated 04.03.2006 has transferred the mine lease in favour of M/s. Madhava Projects from M/s Sri Pasa Engineering Company due to reconstitution of the firm with the same partners. The lease is valid up to 28.01.2030.

Subsequently, the Dy. Director of Mines & Geology, Visakhapatnam vide Procd. No. 3003/Q2A/2015 dated 08.01.2016 has granted 1<sup>st</sup> renewal of mine lease a further period of 15 years in favour of M/s. Madhava Projects Ltd.

Subsequently, the mine transfer lease deed has executed and work orders issued by Asst. Director of Mines and Geology, Anakapalli vide Procd. No. 6451/Q/14 dated 22.03.2016 in favour of M/s. Madhava Projects Ltd. for period of 15 years with effect from 29.01.2015 to 28.01.2030.

The Govt. of Andhra Pradesh, Dept. Mines and Geology, Dy. Director of Mines and Geology, Visakhapatnam vide Letter No. 1911/MP-AKP/2017 dated 20.01.2018 has approved the Mining Plan for the period from 2017-18 to 2021-22.

*Environmental Clearance:*

SEIAA, Andhra Pradesh has granted Environmental Clearance (EC) to the mine lease vide Order No. SEIAA/AP/VSP/MIN/02/2020/1726/175.26/172.16 dated 12.01.2022 for mining of 1,70,706 m<sup>3</sup>/annum of road metal and building stone over an extent of 4.65 Ha.

*Consent for Establishment (CFE):*

Consent for Establishment (CFE) has obtained from Andhra Pradesh Pollution Control Board (APPCB) vide Consent Order No. 84804/APPCB/ZO-VSP/VSP/CFE/2022 dated 27.01.2022 for mining of 1,70,706 m<sup>3</sup>/annum of road metal and building stone over an extent of 4.65 Ha.

*Consent for Operation (CFO):*

Consent for Operation (CFO) has obtained from Andhra Pradesh Pollution Control Board (APPCB) vide Consent Order No. 8480/APPCB/ZO-VSP/VSP/CTO/2023 dated 13.02.2023 for mining of 1,70,706 m<sup>3</sup>/annum of road metal and building stone over an extent of 4.65 Ha. The CFO is valid till 31.01.2024.

*Public Liability Insurance:*

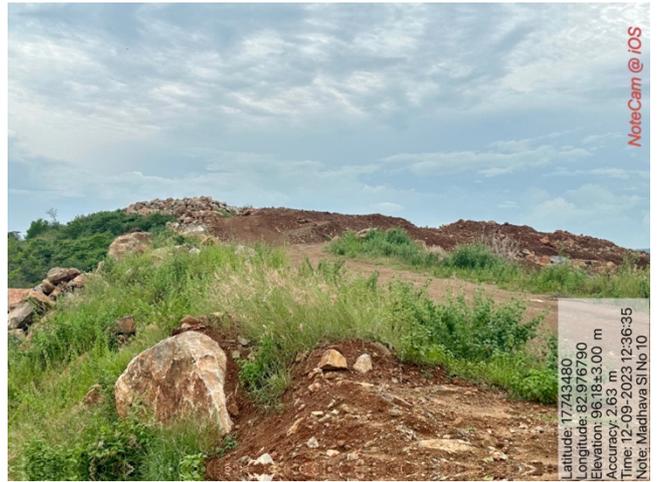
As per records, it has been observed that the copy of Public Liability Insurance as per Public Liability Insurance Act, 1991 has not provided.

As per the information provided by the Asst. Director of Mines and Geology, Anakapalli, the details regarding quantity of excavation and dispatch of mineral are as follows:

SN	Mineral	Total Excavated quantity in Cum	Remarks
1	Road metal and Building stone	39,536.634	The lessee obtained excess permits (quantity) than excavated quantity
2	Gravel or Morrum	12,879.342	Gravel is not included in the grant order, EC and CFO.

The photographs of the project area during the day of monitoring are as follows:





The satellite image of project area is as follows:



It has been observed that the Project Authorities (PAs) have complied or are in process of complying the conditions stipulated in EC. The detailed observations are as follows:

## 9. Stipulated Conditions:

### Part A. Special Conditions:

#### i. The proposal shall not extract the following acts and Rules:

- a. Forest Act, 1980,
- b. Wildlife (Protection) Act, 1972;
- c. CRZ Notification, 2011;
- d. The Eco Sensitive areas as notified under EP Act;
- e. Critical polluted areas as notified by CPCB

and also shall not harm livestock and human beings and disturb their activities.

**Status: Being complied**

It has been observed that the condition is being complied with.

#### ii. The total production during a scheme should be limited to the approved quantity as per Mining scheme/plan.

**Status: Partially complied**

As per the information provided by the Asst. Director of Mines and Geology, Anakapalli, the details regarding quantity of excavation and dispatch of mineral are as follows:

SN	Mineral	Total Excavated quantity in Cum	Remarks
1	Road metal and Building stone	39,536.634	The lessee obtained excess permits (quantity) than excavated quantity
2	Gravel or Morrum	12,879.342	Gravel is not included in the grant order, EC and CFO.

**As per the information provided by the Asst. Director of Mines and Geology, Anakapalli, PAs have also excavated the Gravel / Morrum from Mine lease area which are not included in the mine lease grant order, Environmental Clearance and Consent for Operation.**

#### iii. The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the Vooderu Village as a part of Corporate Social Responsibility (CSR) activity.

**Status: Not complied**

As per the discussions held, it has been informed that the PAs are in process of allocating sufficient funds for providing amenities to the local school/PHCs and development of village roads in the Thadukupeta Village as a part of Corporate Social Responsibility (CSR) activity.

**It is required to allocate funds at least 10% of the project cost for providing amenities to the local school/PHCs and development of village roads in the Thadukupeta Village as a part of Corporate Social Responsibility (CSR) activity.**

- iv. **The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.**

**Status: Not complied**

It has been observed that the PAs are not maintaining the setback distance of 7.5 meters buffer zone all around the mine lease area for green belt development and other conditions are to be fulfilled. It has been observed that the PAs have amalgamated the present mine lease with adjacent mine leases and being operated as single quarry without obtaining prior approvals from competent authority.

**It is required to maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.**

- v. **The avenue plantation with tall plants of at least 1.5 m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.**

**Status: Partially complied**

It has been observed that the PAs are in process of developing avenue plantation (tall plants), of at least 1.5 m height, for 1 km length of the approach road on either side of the road.

**It is required to develop and maintain the avenue plantation (tall plants), of at least 1.5 m height, for 1 km length of the approach road on either side of the road is to be developed and maintained.**

- vi. **The proponent is advised to ensure safety to animal and public life.**

**Status: Being complied**

It has been observed that the PAs have ensured the safety to animal and public life.

**Part B. Specific Conditions:****1) Air Pollution: -**

- i. **Suitable drilling & cutting method shall be adopted to control dust emission, as per approved mining Plan.**

**Status: Being complied**

During the day of monitoring, mine is not in operational and no drilling activities were taken up. As per the discussions held, it has been informed that the PAs are following wet drilling method in the mining activity.

- ii. **The proponent shall comply with the mining methodology mentioned in approved mining plan and Form- I.**

**Status: Being complied**

During the day of monitoring, mine is not in operational. As per the discussions held, it has been informed that the PAs are complying with the mining methodology mention in approved mining plant and Form-I. The present mining methodology is semi-mechanized.

- iii. **Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned regulatory authority, by the proponent, without which mining shall not be taken up.**

**Status: Partially complied**

It has been observed that the PAs are in process of developing green belt in around the mine lease area.

**It is required to develop greenbelt along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with local DFO/Agriculture department.**

**It is required to provide the details regarding the measures taken for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations.**

- iv. **Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Prior concurrence of regulatory Authority must be obtained by the proponent.**

**Status: Partially complied**

During the day of monitoring, mine is not in operational. As per the discussions held, it has been observed that the PAs are in process of carrying effective safe guard measures such as water sprinkling at haul road, loading and unloading point and transfer points. However, as per the records, PAs are not submitting the six monthly compliance reports and environmental parameters monitoring reports to this Office since grant of EC.

**It is required to monitor all environmental parameters viz., Ambient Air Quality (AAQ), Work Zone Emissions, Noise levels, Water Quality, etc by MoEFCC/NABL accredited laboratory on monthly basis and the monitoring reports to be submitted along with six monthly compliance reports to this Office by E-mail ([eccompliance-ap@gov.in](mailto:eccompliance-ap@gov.in)). It requires immediate action.**

- v. **The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be decided based on the metrological data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Vijayawada and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months. Prior concurrence of regulatory Authority must be obtained by the proponent.**

**Status: Not complied**

During the day of monitoring, mine is not in operational. As per the records, PAs are not submitting the six monthly compliance reports and environmental parameters monitoring reports to this Office since grant of EC.

**It is required to monitor all environmental parameters viz., Ambient Air Quality (AAQ), Work Zone Emissions, Noise levels, Water Quality, etc by MoEFCC/NABL accredited laboratory on monthly basis and the monitoring reports to be submitted along with six monthly compliance reports to this Office by E-mail ([eccompliance-ap@gov.in](mailto:eccompliance-ap@gov.in)). It requires immediate action.**

- vi. **The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements. Prior concurrence of regulatory Authority must be obtained by the proponent.**

**Status: Being complied**

It has been observed that the PAs have constructed / constructing graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements.

- vii. **The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 /noise Pollution (Regulations & Control) Rules, 2010 by implementing the following noise control measures.**
- **Proper and regular maintenance of vehicles and other equipment**
  - **Limiting time exposure of workers to excessive noise**
  - **The workers employed shall be provided with protection equipment and earmuffs etc.**
  - **Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25kmph to prevent undue noise from empty trucks.**

**Status: Partially complied**

It has been observed that the PAs are in process of taking above measures against noise arising out of mining operations being controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 /noise Pollution (Regulations & Control) Rules, 2010. However, noise monitoring reports are not being submitted to Ministry's Regional Office.

**It is required to monitor all environmental parameters viz., Ambient Air Quality (AAQ), Work Zone Emissions, Noise levels, Water Quality, etc by MoEFCC/NABL accredited laboratory on monthly basis and the monitoring reports to be submitted along with six monthly compliance reports to this Office by E-mail ([eccompliance-ap@gov.in](mailto:eccompliance-ap@gov.in)). It requires immediate action.**

- viii. **Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by blasting operations within safe limit. In such cases, Prior concurrence of concerned Regulatory Authority must be obtained by the proponent, without which, mining shall not be taken up.**

**Status: Assured to comply**

As per the discussions held, PAs have assured that, whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations will be carried out by the holder of mining lease so as to keep the ground vibrations caused by blasting operations within safe limit.

- ix. **The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.**

**Status: Not complied**

As per the discussions held, it has been observed that the PAs are in process of obtaining safety clearance certificate from the Govt. competent authority.

**It is required to provide the copy of safety clearance certificate obtained from the Govt. competent authority.**

## **2) Water Pollution**

- i. **As per records the source of water is Bore well. Total water requirement is 8.5 KLD. Out of that 2.5 KLD is used for Wet Jacket Drilling Method (Gunny Bag); 3.0 KLD is used for Dust suppression; 2.0 KLD is used for Development of Greenbelt & 1.0 KLD is used for Domestic purposes.**

**Status: Being complied**

As per the discussions held, it has been observed that the total water requirement is taking from bore wells. Total water requirement is not exceeding 8.50 KLD and is being used for dust suppression, green belt & domestic purpose. The domestic wastewater is being treated in septic tank followed by soak pit.

- ii. **Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.**

**Status: Partially complied**

It has been observed that the PAs are in process of constructing garland drain and siltation ponds pit to arrest flow of silt and sediment.

**It is required to construct garland drain and siltation ponds of appropriate size for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.**

- iii. **The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under**

**Environmental (Protection) Act, 1986. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.**

**Status: Assured to comply**

It has been observed that there is no effluent is being generated from mining operations. As per the discussions held, PAs have assured to comply the condition as and when required.

- iv. **Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MoE&F and its Regional Office Chennai, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out in consultation with concerned Regulatory Authority.**

**Status: Not complied**

During the day of monitoring, mine is not in operational. As per the records, PAs are not submitting the six monthly compliance reports and environmental parameters monitoring reports to this Office since grant of EC.

**It is required to monitor ground water level and quality in and around the project area on quarterly basis in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected should be submitted regularly to this Office, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out in consultation with concerned Regulatory Authority.**

- v. **Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.**

**Status: Not complied**

It has been observed that the PAs are not taking measures to augment groundwater resources in the area. The photograph is as follows:

**It is required to implement suitable conservation measures to augment groundwater resources in the area in consultation with Regional Director,**

**CGWB, Southern Region, and Hyderabad. Suitable measures should be taken for rainwater harvesting.**

- vi. **Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.**

**Status: Not complied**

It has been informed that the PAs have not taken permission from the ground water authority to draw the water.

**It is required to obtain permission from the competent authority for drawl of ground water required for this project.**

### **3) Solid Waste**

- i. **Topsoil: Wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use. Prior concurrence of Regulatory Authority must be taken for this activity.**

**Status: Being complied**

As per the discussions held, it has been observed that the top soil generated is being used for plantation purpose and dumped for development of green belt and safety bund.

- ii. **Overburden: The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitably terraced and stabilizes through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump. Prior concurrence of Regulatory Authority must be taken for this activity.**

**Status: Being complied**

It has been observed that the PAs are dumping the OB west side of the mining pit and the dump is at present active.

- iii. **The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.**

**Status: Partially complied**

It has been observed that the PAs are in process of constructing retaining walls to provide stability of the dumps.

**It is required to construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.**

- iv. **The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.**

**Status: Partially complied**

It has been observed that the PAs are in process of constructing garland drains.

**It is required to construct the required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.**

- v. **The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine. This activity shall be taken up under the guidance of Appropriate Regulatory Authority, by the proponent, to ensure that environment is protected.**

**Status: Assured to comply**

As per the discussions held, PAs have assured to comply the condition as and when situation arises.

- vi. **The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.**

**Status: Being complied**

It has been observed that the PAs are in process of implementing solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

**B. General Conditions:**

- i. **This order is valid a period of 5.26 Years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**

**Status: Being complied**

It has been observed that the condition is being complied with.

- ii. **While giving CFE/CFO, the APPCB is to ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DMDA dt 15.04.2020 scrupulously.**

**Status: Being complied**

It has been observed that the condition is being complied with.

- iii. **The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local Self Government Bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.**

**Status: Being complied**

It has been observed that the PAs are in process of complying the conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local Self Government Bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life.

- iv. **Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.**

**Status: Being complied**

It has been observed that the condition is being complied with.

- v. **In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.**

**Status: Being complied**

It has been observed that the condition is being complied with.

- vi. **In case of patta land while granting mine lease ADMG should verify the land lease documents.**

**Status: Being complied**

It has been observed that the condition is being complied with.

- vii. **In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.**

**Status: Being complied**

It has been observed that the condition is being complied with.

- viii. **Any change in mining plan / production/ mining methodology the proponent shall apply afresh EC.**

**Status: Not complied**

It has been observed that the PAs have amalgamated the present mine lease with adjacent mine leases and being operated as single quarry without obtaining prior approvals from competent authority.

- ix. **While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.**

**Status: Not complied**

It has been observed that the PAs have amalgamated the present mine lease with adjacent mine leases and being operated as single quarry without obtaining prior approvals from competent authority.

- x. **Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.**

**Status: Not complied**

As per the records, it has been observed that the PAs are not conducting impact analysis on environment by reputed institutes.

**It is required to conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety on yearly basis and the report to be submitted to this Office.**

- xi. **“Consent for Establishment” & “Consent for Operation” shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.**

**Status: Being complied**

It has been observed that the PAs are in process of complying the conditions stipulated in consent orders granted by Andhra Pradesh Pollution Control Board.

*Consent for Establishment (CFE):*

Consent for Establishment (CFE) has obtained from Andhra Pradesh Pollution Control Board (APPCB) vide Consent Order No. 84804/APPCB/ZO-VSP/VSP/CFE/2022 dated 27.01.2022 for mining of 1,70,706 m<sup>3</sup>/annum of road metal and building stone over an extent of 4.65 Ha.

*Consent for Operation (CFO):*

Consent for Operation (CFO) has obtained from Andhra Pradesh Pollution Control Board (APPCB) vide Consent Order No. 8480/APPCB/ZO-VSP/VSP/CTO/2023 dated 13.02.2023 for mining of 1,70,706 m<sup>3</sup>/annum of road metal and building stone over an extent of 4.65 Ha. The CFO is valid till 31.01.2024.

- xii. **No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.**

**Status: Not complied**

It has been observed that the PAs have amalgamated the present mine lease with adjacent mine leases and being operated as single quarry without obtaining prior approvals from competent authority.

- xiii. **Personnel working in dusty areas shall be provided by the proponent with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects. Prior instructions and guidance of Regulatory authority shall be taken for this activity.**

**Status: Being complied**

During the day of monitoring, mine is not in operational. As per the discussions held, it has been observed that the PAs have provided PPEs to all the workers.

- xiv. **The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.**

**Status: Being complied**

As per the discussions held, it has been observed that there is no natural watercourse and/or water resources is being obstructed due to any mining operations.

- xv. **Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Prior instructions and guidance of Regulatory authority shall be taken for this activity.**

**Status: Partially complied**

As per the discussions held, it has been informed that the PAs are conducting occupational health surveillance program of the workers. However, information regarding the same is not being provided.

**It is required to undertake Occupational Health Surveillance program of the workers periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Prior instructions and guidance of Regulatory authority shall be taken for this activity.**

- xvi. **A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.**

**Status: Partially complied**

As per the discussions held, it has been observed that the PAs have established a separate Environmental Management Cell and the environmental parameters are being monitored by third party monitoring agency. However, it has been observed that there is no suitable qualified person is available in the Environmental Management Cell.

**It is required to establish Environmental Management Cell with suitable qualified person to carry out the environmental management and monitoring functions.**

- xvii. **The funds earmarked for environmental protection measures (Capital cost Rs.3.5 Lakhs and Recurring cost Rs.2.8 Lakhs/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.**

**Status: Not complied**

It has been observed that the PAs are not allocated funds for environmental protection measures.

**It is required to earmark funds for environmental protection measures (Capital cost Rs.3.5 Lakhs and Recurring cost Rs.2.8 Lakhs/annum) in**

separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.

- xviii. **At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.**

**Status: Not complied**

It has been observed that the PAs are not allocated funds for Corporate Environment Responsibility (CER).

**It is required to allocate at least 2% of the total project cost for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan should be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.**

- xix. **Officials from the Regional Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, Vijayawada.**

**Status: Being complied**

The condition is being complied with.

- xx. **The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Vijayawada, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.**

**Status: Not complied**

As per the records, it has been observed that the PAs are not submitting the six monthly compliance reports along with monitoring data to this Office since grant of EC.

**It is required to submit the six monthly compliance reports in respect of the terms and conditions stipulated in Environmental Clearance along with all monitoring reports on regular basis to this Office by 1<sup>st</sup> June (for the period October-March) and 1<sup>st</sup> December (for the period April-September) of each calendar year by E-mail ([ecompliance-ap@gov.in](mailto:ecompliance-ap@gov.in)). It is also required to uploaded the same in the website of the project and updated periodically. It requires immediate action.**

- xxi. **Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1st June and 1st December of each calendar year. (Refer 10 (i) and 10(ii) of S.O. 1533 (E) of Ministry of Environment and Forests Notification, New Delhi, dt 14th September, 2006.)**

**Status: Not complied**

As per the records, it has been observed that the PAs are not submitting the six monthly compliance reports along with monitoring data to this Office since grant of EC.

**It is required to submit the six monthly compliance reports in respect of the terms and conditions stipulated in Environmental Clearance along with all monitoring reports on regular basis to this Office by 1<sup>st</sup> June (for the period October-March) and 1<sup>st</sup> December (for the period April-September) of each calendar year by E-mail ([ecompliance-ap@gov.in](mailto:ecompliance-ap@gov.in)). It is also required to uploaded the same in the website of the project and updated periodically. It requires immediate action.**

- xxii. **The APPCB shall monitor the EC conditions stipulated by SEIAA as per GO MS No 120 dated 01.11.2018 of EFS&T Dept., and ensure the compliance.**

**Status: Being complied**

It has been observed that the condition is being complied with.

- xxiii. **The proponent shall obtain prior permissions and continued guidance from regulatory authorities for all the above conditions wherever it is required.**

**Status: Not complied**

It has been observed that the PAs have amalgamated the present mine lease with adjacent mine leases and being operated as single quarry without obtaining prior approvals from competent authority.

- xxiv. **All safety norms as stipulated in various laws and statutes shall be scrupulously followed by the proponent. PCB shall ensure compliance to the conditions stipulated by SEIAA.**

**Status: Being complied**

It has been observed that the condition is being complied with.

- xxv. **The Proponent shall follow G.O. Ms 107 dated 30.07.2016 of Industries & Commerce (Mines-II) Department wherever applicable.**

**Status: Being complied**

As per the discussions held, it has been observed that the PAs are in process of complying the G.O. Ms 107 dated 30.07.2016 of Industries & Commerce (Mines-II) Department.

- xxvi. **Consent for Establishment” shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity /construction work at site.**

**Status: Complied**

It has been observed that the PAs have obtained Consent for Establishment (CFE) from Andhra Pradesh Pollution Control Board (APPCB) vide Consent Order No. 84804/APPCB/ZO-VSP/VSP/CFE/2022 dated 27.01.2022 for mining of 1,70,706 m<sup>3</sup>/annum of road metal and building stone over an extent of 4.65 Ha.

- xxvii. **The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.**

**Status: Complied**

As per the discussions held, it has been observed that the condition has complied with.

- xxviii. **The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Vijayawada by e-mail.**

**Status: Not complied**

As per the records, it has been observed that the PAs are not submitting the Environmental Statement in Form-V to this Office. PAs are also not uploading the six monthly compliance reports along with monitoring data and environmental statement in company's website.

**It is required to submit environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently. shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to this Office by e-mail ([ecompliance-ap@gov.in](mailto:ecompliance-ap@gov.in)).**

- xxix. **The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, AP.**

**Status: Partially complied**

As per the discussions held, it has been informed that the PAs have advertised details regarding grant of EC in two newspapers. However, as per the records, the copies are not available.

**It is required to provide the copies newspaper advertisements regarding grant of EC to the project.**

- xxx. **The proponent shall obtain all other mandatory clearances from respective departments before taking-up the mining activity.**

**Status: Not complied**

It has been observed that the PAs have amalgamated the present mine lease with adjacent mine leases and being operated as single quarry without obtaining prior approvals from competent authority.

- xxxii. **Any appeal against this Environment Clearance shall lie with the National Green Tribunal, if preferred, within period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.**

**Status: Being complied**

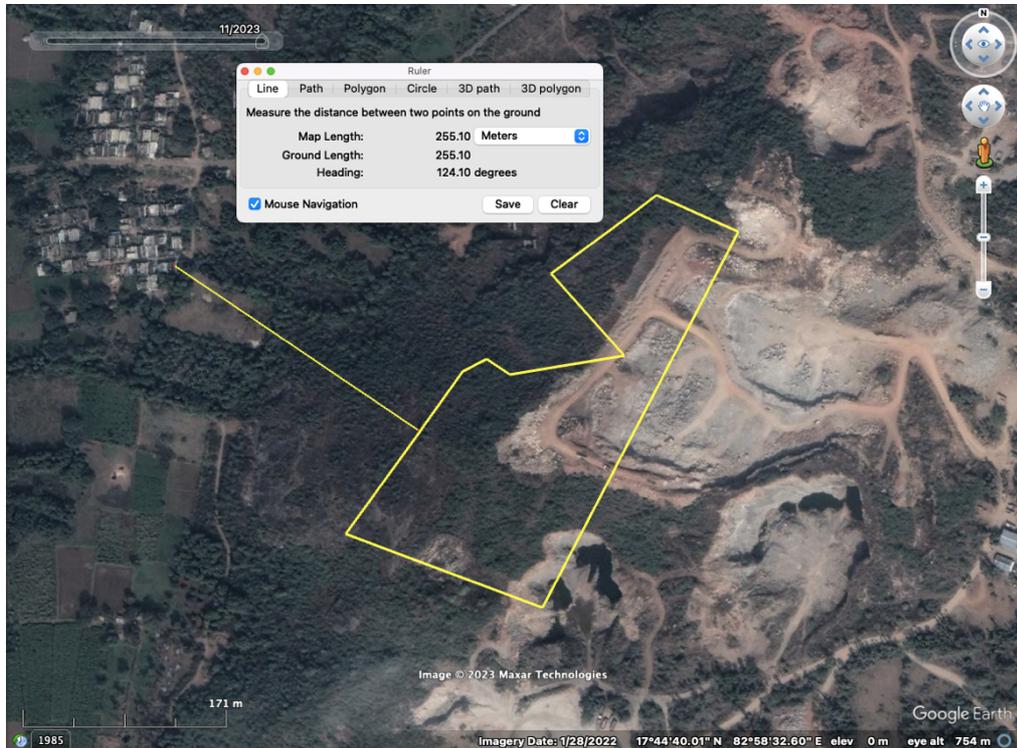
It has been observed that the condition is being complied with.

- xxxiii. **Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.**

**Status: Not complied**

As per the preamble of EC dated 12.01.2022 (Page No. 1, Point No. 1), "*It was reported that the nearest human habitation viz., Bowluvada (V) exists at a distance of about 0.91 Km from the mine lease area.*" However, as per the satellite

image, the nearest habitation is around 255 meters from the mine lease boundary. In view of this, it has been observed that the lease holder has provided false information to the SEIAA, AP for grant of Environmental Clearance to the project. The Satellite Image (Google Earth) is as follows:



- xxxiii. **The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.**

**Status: Being complied**

It has been observed that the condition is being complied with.

- xxxiv. **SEIAA also reserves the right to cancel the EC issued at any time, if EC has been obtained by the proponent through suppression of any information or furnishing false information.**

**Status: Being complied**

It has been observed that the condition is being complied with.

- xxxv. **The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.**

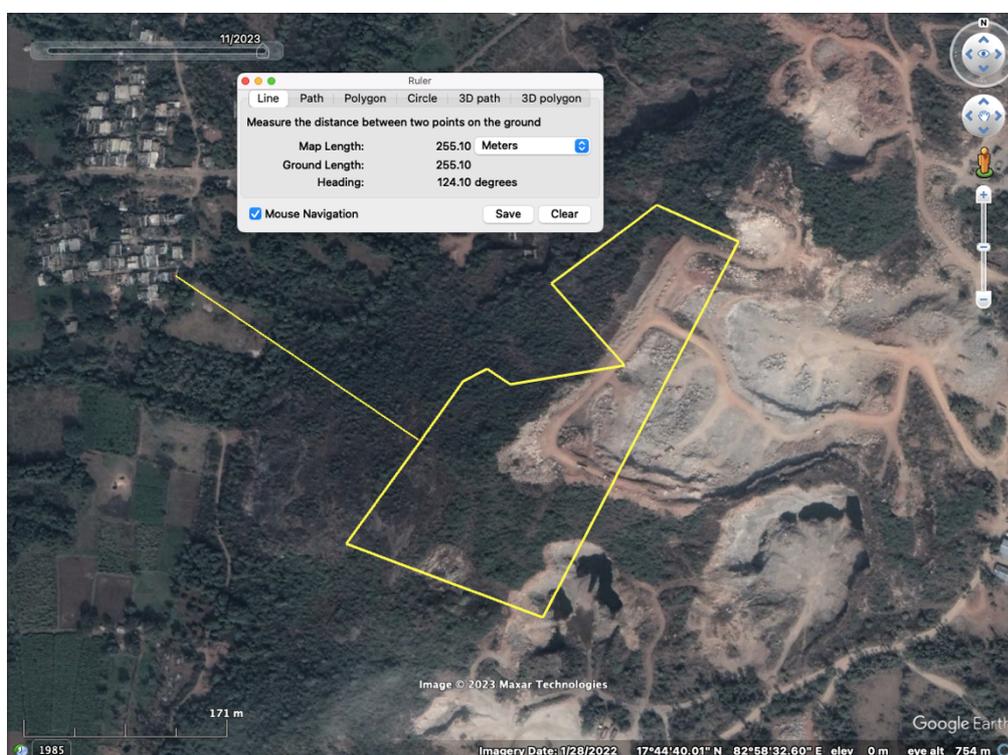
**Status: Being complied**

Detailed description is mentioned in Section No. 8.

**10. Observations:**

The PAs have complied or are in process of complying the conditions stipulated by the Ministry. In this context, information/action plans have been sought on following violations / non-compliances:

1. As per the preamble of EC dated 12.01.2022 (Page No. 1, Point No. 1), *“It was reported that the nearest human habitation viz., Bowluvada (V) exists at a distance of about 0.91 Km from the mine lease area.”* However, as per the satellite image, the nearest habitation is around 255 meters from the mine lease boundary. In view of this, it has been observed that the lease holder has provided false information to the SEIAA, AP for grant of Environmental Clearance to the project. The Satellite Image (Google Earth) is as follows:



2. As per the preamble of EC dated 12.01.2022 (Page No. 2, Point No. 2), *“The Committee noted that as per cluster letter issued Asst. Director of Mines & Geology, Anakapalli, vide Lr. No.: 1430/Q/2005-16, dated: 01.02.2020 there are twenty six existing quarry lease within the radius of 500 mtrs area”*. As per the EIA Notifications and Office Memorandums issued by MoEF&CC for minor minerals, the mine lease is situated in cluster and requires prior Public Hearing. However, Environmental clearance has issued by SEIAA, Andhra Pradesh without prior Public Hearing.
3. It has been observed that the PAs have amalgamated the present mine lease with adjacent mine leases and being operated as single quarry without obtaining prior approvals from competent authority.

4. As per the information provided by the Asst. Director of Mines and Geology, Anakapalli, PAs have also excavated the Gravel / Morrum from Mine lease area which are not included in the mine lease grant order, Environmental Clearance and Consent for Operation. *(Special Condition No. ii; Partially complied)*
5. It is required to allocate funds at least 10% of the project cost for providing amenities to the local school/PHCs and development of village roads in the Thadukupeta Village as a part of Corporate Social Responsibility (CSR) activity. *(Special Condition No. iii; Not complied)*
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7. It is required to develop and maintain the avenue plantation (tall plants), of at least 1.5 m height, for 1 km length of the approach road on either side of the road is to be developed and maintained. *(Special Condition No. v; Partially complied)*
8. It is required to develop greenbelt along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with local DFO/Agriculture department. *(Specific Condition (1. Air Pollution) No. iii; Partially complied)*
9. It is required to provide the details regarding the measures taken for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. *(Specific Condition (1. Air Pollution) No. iii; Partially complied)*
10. It is required to monitor all environmental parameters viz., Ambient Air Quality (AAQ), Work Zone Emissions, Noise levels, Water Quality, etc by MoEFCC/NABL accredited laboratory on monthly basis and the monitoring reports to be submitted along with six monthly compliance reports to this Office by E-mail ([ecompliance-ap@gov.in](mailto:ecompliance-ap@gov.in)). It requires immediate action. *(Specific Condition (1. Air Pollution) No. iv, v, vii; Not complied / Partially complied)*
11. It is required to provide the copy of safety clearance certificate obtained from the Govt. competent authority. *(Specific Condition (1. Air Pollution) No. ix; Partially complied)*
12. It is required to construct garland drain and siltation ponds of appropriate size for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. *(Specific Condition (2. Water Pollution) No. ii; Partially complied)*
13. It is required to monitor ground water level and quality in and around the project area on quarterly basis in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected should be submitted regularly to this Office, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction

- measures shall be carried out in consultation with concerned Regulatory Authority. *(Specific Condition (2. Water Pollution) No. iv; Not complied)*
14. It is required to implement suitable conservation measures to augment groundwater resources in the area in consultation with Regional Director, CGWB, Southern Region, and Hyderabad. Suitable measures should be taken for rainwater harvesting. *(Specific Condition (2. Water Pollution) No. v; Not complied)*
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  16. It is required to construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity. *(Specific Condition (3. Solid Pollution) No. iv; Partially complied)*
  17. It is required to conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety on yearly basis and the report to be submitted to this Office. *(General Condition No. x; Not complied)*
  18. It is required to undertake Occupational Health Surveillance program of the workers periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Prior instructions and guidance of Regulatory authority shall be taken for this activity. *(General Condition No. xv; Partially complied)*
  19. It is required to establish Environmental Management Cell with suitable qualified person to carry out the environmental management and monitoring functions. *(General Condition No. xvi; Partially complied)*
  20. It is required to earmark funds for environmental protection measures (Capital cost Rs.3.5 Lakhs and Recurring cost Rs.2.8 Lakhs/annum) in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada. *(General Condition No. xvii; Not complied)*
  21. It is required to allocate at least 2% of the total project cost for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan should be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada. *(General Condition No. xviii; Not complied)*
  22. It is required to submit the six monthly compliance reports in respect of the terms and conditions stipulated in Environmental Clearance along with all monitoring reports on regular basis to this Office by 1<sup>st</sup> June (for the period October-March) and 1<sup>st</sup> December (for the period April-September) of each calendar year by E-mail ([ecompliance-ap@gov.in](mailto:ecompliance-ap@gov.in)). It is also required to uploaded the same in the website of the project and updated periodically. It requires immediate action. *(General Condition No. xxi; Not complied)*
  23. It is required to submit environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as prescribed under the Environment (Protection) Rules,

1986, as amended subsequently. shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to this Office by e-mail ([eccompliance-ap@gov.in](mailto:eccompliance-ap@gov.in)). (*General Condition No. xxviii; Not complied*)

24. It is required to provide the copies newspaper advertisements regarding grant of EC to the project. (*General Condition No. xxix; Partially complied*)

25. It is required to submit the copy of Public Liability Insurance as per Public Liability Insurance Act, 1991 for records. (*General Condition No. xxxv; Partially complied*)

**11. Recommendations:**

- ***Serious violations / non-compliances detected. Recommended to issue a Show-Cause Notice to Project Authorities.***

Sd/-

(डॉ। सुरेश बाबु पसुपुलेटी)

(Dr. Suresh Babu Pasupuleti)

संयुक्त निदेशक (एस) / Joint Director (S)



भारत सरकार / Government of India  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय

Ministry of Environment, Forest and Climate Change

विजयवाड़ा में उप कार्यालय / Sub Office at Vijayawada

ग्रीन हाउस, गोपालारेड्डी रोड, विजयवाड़ा, आंध्र प्रदेश - 520010

Green House, Gopalareddy Road, Vijayawada, Andhra Pradesh - 520010.



Tel: +91 866 - 2419787, +91 866 - 2419788, E-mail: [iro.vijayawada-mefcc@gov.in](mailto:iro.vijayawada-mefcc@gov.in), [suresh.pasupuleti@gov.in](mailto:suresh.pasupuleti@gov.in)

फाइल संख्या: SO/VIJ/EPA/EC-B/102/10-209/2023

दिनांक: 23.11.2023

सेवा में,

प्रबंध निर्देशक,

एमएस। माधव प्रोजेक्ट्स,

रतनवेनी कॉम्प्लेक्स,

द्वारकानगर,

विशाखापत्तनम जिला,

आंध्र प्रदेश -531001

ई-मेल: [mprojecy@gmail.com](mailto:mprojecy@gmail.com)

विषय: मैसर्स माधव प्रोजेक्ट्स की 4.65 हेक्टेयर रोड मेटल और बिल्डिंग स्टोन खदान।

संदर्भ: मंत्रालय की पर्यावरण मंजूरी पत्र संख्या  
SEIAA/AP/VSP/MIN/02/2020/1726/175.26/172.16 दिनांक 12.01.2022।

महोदय,

मुझे यह सूचित करने का निर्देश हुआ है कि यह परियोजना दिनांक 06.11.2023 में अधोहस्ताक्षरी द्वारा निरीक्षण किया गया। पर्यावरण मंजूरी सम्बंधित निर्धारित शर्तों को प्रभावी रूप से अनुपालन करने के लिए प्रति पृष्ठ पत्र के अनुसार निर्धारित सूचना/अनुपालन रिपोर्ट यह पत्र जारी के 30 दिन के अन्दर अवश्य भेजने का कष्ट करें।

भवदीय,

संगलनकउपरोक्त :

(डॉ। सुरेश बाबु पसुपुलेटी)  
संयुक्त निदेशक (एस)

प्रतिलिपि :

1. निदेशक (एस), अनुपालन और निगरानी प्रभाग, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, इंदिरा पर्यावरण भवन, जोर बाग रोड, अलीगंज, नई दिल्ली-110003। ई-मेल: [moefcc-monitoring@gov.in](mailto:moefcc-monitoring@gov.in) जानकारी एवं आगे की आवश्यक कार्यवाही।
2. सदस्य सचिव, राज्य स्तरीय पर्यावरण प्रभाव आकलन प्राधिकरण (एसईआईएए), ओ/ओ आंध्र प्रदेश प्रदूषण नियंत्रण बोर्ड, डी. नंबर 33-26-14 डी/2, सनराइज हॉस्पिटल के पास, पुष्पा होटल सेंटर, चलमालवरी स्ट्रीट, कस्तूरीबाईपेट, विजयवाड़ा - 520 010। आंध्र प्रदेश। ई-मेल: [msseiaaap@gmail.com](mailto:msseiaaap@gmail.com), [seiaaap2023@gmail.com](mailto:seiaaap2023@gmail.com) तरह की जानकारी के लिए और आगे आवश्यक कार्रवाई।

3. **क्षेत्रीय निदेशक**, क्षेत्रीय निदेशालय-चेन्नई, दूसरी मंजिल, नंबर 77-ए, साउथ एवेन्यू रोड, अंबतूर औद्योगिक एस्टेट, अंबतूर तालुक, तिरुवल्लूर जिला, चेन्नई- 600 058, तमिलनाडु। ई-मेल: [vlaxmi.cpcb@nic.in](mailto:vlaxmi.cpcb@nic.in) जानकारी और आगे की आवश्यक कार्रवाई के लिए।
4. **सदस्य सचिव**, आंध्र प्रदेश प्रदूषण नियंत्रण बोर्ड, पर्यावरण भवन, एपीआईआईसी कॉलोनी रोड, गुरुनानक कॉलोनी, ऑटोनगर, विजयवाड़ा- 520 007। ई-मेल: [membership@appcb.gov.in](mailto:membership@appcb.gov.in) जानकारी और आगे की आवश्यक कार्रवाई के लिए।
5. **कलेक्टर एवं जिला मजिस्ट्रेट**, कार्यालय कलेक्टर, कलेक्टर कार्यालय, अनाकापल्ली, आंध्र प्रदेश। ई-मेल: विस्तृत जानकारी और आगे की आवश्यक कार्रवाई के लिए।
6. गार्ड फाइल।



**भारत सरकार / Government of India**  
**पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय**  
**Ministry of Environment, Forest and Climate Change**  
**विजयवाड़ा में उप कार्यालय / Sub Office at Vijayawada**  
**ग्रीन हाउस, गोपालारेड्डी रोड, विजयवाड़ा, आंध्र प्रदेश – 520010**  
**Green House, Gopalareddy Road, Vijayawada, Andhra Pradesh - 520010.**



**Tel: +91 866 – 2419787, +91 866 – 2419788, E-mail: [iro.vijayawada-mefcc@gov.in](mailto:iro.vijayawada-mefcc@gov.in), [suresh.pasupuleti@gov.in](mailto:suresh.pasupuleti@gov.in)**

File No. SO/VIJ/EPA/EC-B/102/10-209/2023

Date: 23.11.2023

To

**The Managing Director,**  
M/s. Madhava Projects,  
Ratanaveni Complex,  
Dwarakanagara,  
Visakhapatnam District,  
Andhra Pradesh -531001  
E-mail: [mprojecy@gmail.com](mailto:mprojecy@gmail.com)

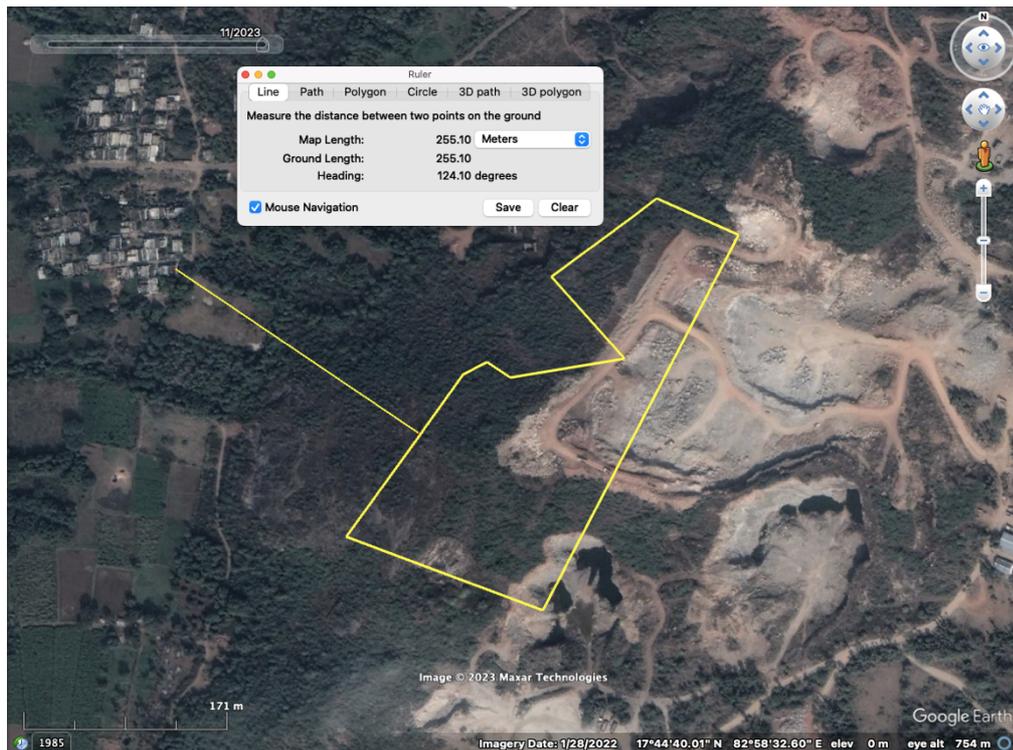
Sub: SEIAA, A.P. – 4.65 Ha Road Metal & Building Stone Mine of M/s. Madhava Projects at Sy. No: 211, Vooderu Village, Anakapalli Mandal, Visakhapatnam District, Andhra Pradesh – reg

Ref: SEIAA, A.P. Environmental Clearance Letter No.  
SEIAA/AP/VSP/MIN/02/2020/1726/175.26/172.16 dated 12.01.2022.

Sir,

I am directed to state that the above project was monitored by undersigned on 11<sup>th</sup> & 12<sup>th</sup> September, 2023. to review the status of implementation of environmental safeguard stipulated in the Environmental Clearance letter/s as referred above. The discussion was held with concerned officer on implementation of stipulated environmental condition. It was observed that the effective measures are required to taken for following issues to ensure satisfactory compliance status:

1. As per the preamble of EC dated 12.01.2022 (Page No. 1, Point No. 1), “*It was reported that the nearest human habitation viz., Bowluvada (V) exists at a distance of about 0.91 Km from the mine lease area.*” However, as per the satellite image, the nearest habitation is around 255 meters from the mine lease boundary. In view of this, it has been observed that the lease holder has provided false information to the SEIAA, AP for grant of Environmental Clearance to the project. The Satellite Image (Google Earth) is as follows:



2. As per the preamble of EC dated 12.01.2022 (Page No. 2, Point No. 2), “*The Committee noted that as per cluster letter issued Asst. Director of Mines & Geology, Anakapalli, vide Lr. No.: 1430/Q/2005-16, dated: 01.02.2020 there are twenty six existing quarry lease within the radius of 500 mtrs area*”. As per the EIA Notifications and Office Memorandums issued by MoEF&CC for minor minerals, the mine lease is situated in cluster and requires prior Public Hearing. However, Environmental clearance has issued by SEIAA, Andhra Pradesh without prior Public Hearing.
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11. It is required to provide the copy of safety clearance certificate obtained from the Govt. competent authority. *(Specific Condition (1. Air Pollution) No. ix; Partially complied)*
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14. It is required to implement suitable conservation measures to augment groundwater resources in the area in consultation with Regional Director, CGWB, Southern Region, and Hyderabad. Suitable measures should be taken for rainwater harvesting. *(Specific Condition (2. Water Pollution) No. v; Not complied)*
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17. It is required to conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety on yearly basis and the report to be submitted to this Office. *(General Condition No. x; Not complied)*
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24. It is required to provide the copies newspaper advertisements regarding grant of EC to the project. *(General Condition No. xxix; Partially complied)*
25. It is required to submit the copy of Public Liability Insurance as per Public Liability Insurance Act, 1991 for records. *(General Condition No. xxxv; Partially complied)*

In view of above, you are requested to submit action taken report to this office within 30 days of receipt of this letter for taking further action, failing which it will be treated as violation under the E(P) Act, 1986.

Encl: as above

भवदीय / Yours faithfully,  
Sd/-

(डॉ। सुरेश बाबु पसुपुलेटी)

(Dr. Suresh Babu Pasupuleti)

संयुक्त निदेशक (एस) / Joint Director (S)

Copy to:

1. **The Director (S)**, Compliance and Monitoring Division, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, NewDelhi-110 003. E-mail: [moefcc-monitoring@gov.in](mailto:moefcc-monitoring@gov.in) for kind information and further necessary action.
2. **The Member Secretary**, State Level Environment Impact Assessment Authority (SEIAA), O/o Andhra Pradesh Pollution Control Board, D. No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamalavari Street, Kasturibaipet, Vijayawada – 520 010. Andhra Pradesh. E-mail: [msseiaaap@gmail.com](mailto:msseiaaap@gmail.com), [seiaaap2023@gmail.com](mailto:seiaaap2023@gmail.com) for kind information please.
3. **The Regional Director**, Regional Directorate-Chennai, Second Floor, No.77-A, South Avenue Road, Ambattur Industrial Estate, Ambattur Taluk, Thiruvallur District, Chennai- 600 058, Tamil Nadu. E-mail: [vlaxmi.cpcb@nic.in](mailto:vlaxmi.cpcb@nic.in) for kind information and further necessary action.
4. **The Member Secretary**, Andhra Pradesh Pollution Control Board, Paryavaran Bhavan, APIIC Colony Road, Gurunanak Colony, Autonagar, Vijayawada- 520 007. E-mail: [membersecy@appcb.gov.in](mailto:membersecy@appcb.gov.in) for kind information and further necessary action.
5. **The Collector and District Magistrate**, O/o Collector, Collector's Office, Anakapalli, Andhra Pradesh. E-mail: for kind information and further necessary action.
6. Guard File.